Vol. 268
No.17

Tuesday,
12th August, 2025
21 Sravana, 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

CONTENTS

Papers Laid on the Table (pages 1 -6)

Announcements by the Chair (page 6 and pages 13 - 14)

Messages from Lok Sabha— *Reported* and Government Bills laid on the Table (page 7, page 17, page 44 and page 67)
The Income-tax Bill, 2025 (page 7)
The Taxation Laws (Amendment) Bill, 2025 (page 7)
The Indian Ports Bill, 2025; and (page 44)
The Mines and Minerals (Development and Regulation) Amendment Bill, 2025. (page 67)

Reports of the Department-related Parliamentary Standing Committee on Commerce—*Presented* (page 7)

Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports— *Presented* (page 8)

Reports of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel— *Laid on the Table* (page 8)

Reports of the Department-related Parliamentary Standing Committee on Petroleum and Natural Gas— *Laid on the Table* (pages 8 - 9)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Report of the Committee on Public Accounts— *Laid on the Table* (page 9)

Motion for Election to the Tea Board— *Adopted* (page 9)

Motion for Election to the Coffee Board— *Adopted* (page 10)

Motion for Election to the Spices Board— *Adopted* (page 10)

Report of the Committee on Public Undertakings— Laid on the Table (page 15)

Statements by Ministers-

- Status of implementation of the Recommendations contained in the Forty-sixth, Fifty-ninth and Sixty-sixth Reports of the Department-related Parliamentary Standing Committee on Finance— *Laid on the Table* (pages 10 - 11)
- Status of implementation of the Recommendations contained in the Third and Tenth Reports of the Department-related Parliamentary Standing Committee on Finance— *Laid on the Table* (pages 11 - 12)
- Status of implementation of the Recommendations/Observations contained in the Sixth, Eighth and Fortieth Reports of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution— *Laid on the Table* (pages 12 - 13)

Government Bills —

- The National Sports Governance Bill, 2025— *Passed* (pages 16 - 17 and pages 17 - 44 and pages 45 - 59)
- The National Anti-Doping (Amendment) Bill, 2025— *Passed* (pages 16 - 17 and pages 17 - 44 and pages 45 - 59)
- The Income-tax Bill, 2025— *Returned* (pages 59 - 67 and pages 67 - 79)
- The Taxation Laws (Amendment) Bill, 2025 — *Returned* (pages 59 - 67 and pages 67 - 79)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link https://sansad.in/rs/debates/officials]

Website: http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Contents Page

RAJYA SABHA

Tuesday, the 12th August, 2025/21Sravana, 1947 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table.

I. **Notifications of the Ministry of Finance**
II. **Reports and Accounts (2024-25) of the EXIM bank, Mumbai; the National Bank for Financing Infrastructure and Development, Mumbai and other related papers**
III. **Statement (2024-25) of Market Borrowings by Central Government**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Table —

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2024/012., dated the 13th February, 2025, publishing a Corrigendum to the Notification No. IFSCA/GN/2024/012, dated the 18th November, 2024, along with delay statement.

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2025/001., dated the 13th February, 2025, publishing the International Financial Services Centres Authority (Bullion Market) Regulations, 2025, under Section 29 of the International Financial Services Centres Authority Act, 2019, sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996, along with delay statement.

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/GN/2025/002., dated the 13th February, 2025, publishing the International Financial Services Centres Authority (Fund Management) Regulations, 2025, under Section 29 of the International Financial

Contents Page

Services Centres Authority Act, 2019 and Section 31 of the Securities and Exchange Board of India Act, 1992, along with delay statement.

[Placed in Library. For (i) to (iii), See No. L.T. 2985/18/25]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. IRDAI/RI/6/213/2025., dated the 27th February, 2025, notifying the Obligatory Cession for the financial year 2025-26, under sub-section (6) of Section 101A of the Insurance Act, 1938, along with delay statement.

[Placed in Library. See No. L.T. 3095/18/25]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. OP & SP/SK/2025-26/04, dated the 28th April, 2025, publishing the State Bank of India General (Amendment) Regulations, 2025, under sub-section (4) of Section 50 of the State Bank of India Act, 1955.

[Placed in Library. See No. L.T. 3097/18/25]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011: -

(1) G.S.R. 493(E)., dated the 24th July, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of 105th Birth Anniversary of Acharya Shri Mahapragya) Rules, 2025.

(2) G.S.R. 494(E)., dated the 24th July, 2025, publishing the Coinage (Issue of Commemorative Coin on the occasion of 1000 Years of Naval Expedition of Emperor Rajendra Chola -I) Rules, 2025.

[Placed in Library. For (1) and (2), See No. L.T. 3093/18/25]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Financial Services) Notification No. S.O. 3470(E)., dated the 28th July, 2025, publishing the General Insurance (Employees') Pension (Amendment) Scheme, 2025, under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972.

[Placed in Library. See No. L.T. 3096/18/25]

(viii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 503(E)., dated the 28th July, 2025, publishing the Income-tax (Twentieth Amendment) Rules, 2025, under Section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. L.T. 3097/18/25]

Contents Page

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 19 and sub-section (5) of Section 24 of the Export-Import Bank of India Act, 1981:-

(a) Annual Report and Accounts of the Export-Import Bank of India (EXIM bank), Mumbai, Maharashtra, for the year 2024-25, together with the Auditor's Report on the Accounts.

(b) Report on the Performance of the above Bank, for the year 2024-25.

[Placed in Library. See No. L.T. 3096/18/25]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 26 of the National Bank for Financing Infrastructure and Development Act, 2021:-

(a) Fourth Annual Report of the National Bank for Financing Infrastructure and Development, Mumbai, Maharashtra, for the year 2024-25.

(b) Summary of the working of the above Bank.

[Placed in Library. See No. L.T. 3094/18/25]

III. A statement (in English and Hindi) of Market Borrowings by Central Government, during the year 2024-25.

[Placed in Library. See No. L.T. 5020A/18/25]

Notifications of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Health and Family Welfare (Department of Health and Family Welfare), under Section 58 of the National Medical Commission Act, 2019:-

(1) No. CDN-19012/5/2023-Coord-NMC., dated the 1st January, 2023, publishing the Post-Graduate Medical Education Regulations, 2023, along with delay statement.

(2) No. R-12013/01/2022/Ethics., dated the 3rd August, 2023, publishing the National Medical Commission Registered Medical Practitioner (Professional Conduct) Regulations, 2023, along with delay statement.

(3) No. U.11022/312023-UGMEB., dated the 16th August, 2023, publishing the Guidelines for Under Graduate Courses under Establishment of New Medical

Contents Page

Institutions, Starting of New Medical Courses, Increase of Seats for Existing Courses & Assessment and Rating Regulations, 2023, along with delay statement.

(4) No. R-12013/01/2022/Ethics., dated the 24th August, 2025, publishing the National Medical Commission Registered Medical Practitioners (Professional Conduct) (Amendment) Regulations, 2023, along with delay statement.

(5) No. N-P016/1/2023-PGMEB-NMC., dated the 21st September, 2023, publishing the Maintenance of Standards of Medical Education Regulations, 2023, along with delay statement.

(6) No. CDN-19012/5/2023-Coord-NMC(i)., dated the 1st January, 2024, publishing the National Medical Commission (Recognition of Medical Qualification) Regulations, 2023, along with delay statement.

(7) No. N-P051(12)/18/2024-PGMEB-NMC., dated the 30th June, 2025, publishing the Medical Institutions (Qualifications of Faculty) Regulations, 2025.

(8) No.CDN-19012/2/2025-Coordination-NMC, dated the 4th July, 2025, amending the Guidelines under Regulation 10 of the Establishment of New Medical Institutions, Starting of New Medical Courses, Increase of Seats for Existing Courses & Assessment and Rating Regulation 2023 and Regulation 19 of the Graduate Medical Education Regulations 2023.

[Placed in Library. For (1) to (8), See No. L.T. 3066/18/25]

(ii) A copy (in English and Hindi) of the Ministry of Health and Family Welfare (Department of Health and Family Welfare) Notification No. G.S.R. 513(E)., dated the 29th July, 2025, publishing the Cosmetics (Amendment) Rules, 2025, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library. See No. L.T. 5021/18/25]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उप-धारा (6) के अधीन लक्ष्यित सार्वजनिक वितरण प्रणाली (नियंत्रण) संशोधन आदेश, 2025 को प्रकाशित करने वाली उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) की अधिसूचना सं. सा.का.नि. 488 (अ)., दिनांक 22 जुलाई, 2025 की एक प्रति (अंग्रेजी और हिंदी में) सभा पटल पर रखती हूँ।

[Placed in Library. See No. L.T. 4097/18/25]

Contents Page

Reports and Accounts of the Comptroller and Auditor General of India of various Ministries for various years

MR. DEPUTY CHAIRMAN: Laying of CAG Reports; Dr. L Murugan.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of Shri Pankaj Chaudhary, I lay on the Table—

A copy each (in English and Hindi) of the following Reports, under clause (1) of article 151 of the Constitution:-

(a) Report of the Comptroller and Auditor General of India on Accounts of the Union Government for the year 2022-23 — Union Government - Ministry of Finance - Report No.4 of 2025 (Financial Audit);

[Placed in Library. See No. L.T. 5022/18/25]

(b) Report of the Comptroller and Auditor General of India for the year ended March 2022 — Union Government - Economic and Service Ministries - Report No. 7 of 2025 (Compliance Audit - Civil);

[Placed in Library. See No. L.T. 5023/18/25]

(c) Report of the Comptroller and Auditor General of India for the year ended March 2023 — Union Government — Ministry of Railways — Report No. 9 of 2025 (Railway Finances);

[Placed in Library. See No. L.T. 5024/18/25]

(d) Report of the Comptroller and Auditor General of India on the Activities of Indian National Centre for Ocean Information Services - Union Government - Ministry of Earth Sciences - Report No.8 of 2025 (Compliance Audit-Civil);

[Placed in Library. See No. L.T. 5025/18/25]

(e) Union Government Appropriation Accounts of the Defence Services for the year 2023-24;

[Placed in Library. See No. L.T. 5026/18/25]

Contents Page

(f) Report of the Comptroller and Auditor General of India for the year ended March 2022 - Union Government - Department of Revenue (Indirect Taxes-Customs) - Report No.11 of 2025 (Compliance Audit);

[Placed in Library. See No. L.T. 5027/18/25]

(g) Indian Railways Appropriation Accounts Part I — Review, Part II — Detailed Appropriation Accounts and Part — II Detailed Appropriation Accounts (Annexure-G) for the year 2023-24 — Ministry of Railways;

[Placed in Library. See No. L.T. 5028/18/25]

(h) Report of the Comptroller and Auditor General of India for the year ended March 2024 - Performance Audit on E-Way Bill System under GST — Union Government — Department of Revenue (Indirect Taxes — Goods and Services Tax) — Report No. 12 of 2025;

[Placed in Library. See No. L.T. 5029/18/25]

(i) Report of the Comptroller and Auditor General of India on Accounts of the Union Government for the year 2023-24 — Union Government — Ministry of Finance — Report No. 16 of 2025 (Financial Audit); and

[Placed in Library. See No. L.T. 5030/18/25]

(j) Report of the Comptroller and Auditor General of India on Solar Parks and Ultra Mega Solar Power Projects — Union Government — Ministry of New and Renewable Energy — Report No. 13 of 2025 (Performance Audit).

[Placed in Library. See No. L.T. 5031/18/25]

ANNOUNCEMENTS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, in the revised List of Business for today, the National Sports Governance Bill, 2025, and the National Anti-Doping (Amendment) Bill, 2025, both as passed by Lok Sabha, have been included. The topics of both the Bills were circulated through Members' portal yesterday evening around 5.00 p.m. As reasonable time was not available to the Members to submit Amendments to these Bills, under the relevant rules, those who desire to submit Amendments may do so till 12.00 noon. Now, Message from Lok Sabha; Secretary-General.

Contents Page

MESSAGES FROM LOK SABHA

(i) **The Income Tax Bill, 2025; and**

(ii) **The Taxation Laws (Amendment) Bill, 2025**

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 11th August, 2025, passed the following Bills:-

(i) The Income-Tax Bill, 2025; and

(ii) The Taxation Laws (Amendment) Bill, 2025.

The Speaker has certified that these Bills are Money Bills within the meaning of Article 110 of the Constitution.

I lay a copy each of the said Bills on the Table.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COMMERCE

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, I present the following Reports (in English and Hindi) of the Department Related Parliamentary Standing Committee on Commerce:-

(i) 191st Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Eighty Ninth Report on Demands for Grants (2025-26) (Demand No. 10) of Department of Commerce, Ministry of Commerce and Industry;

(ii) 192nd Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its One Hundred and Ninetieth Report on Demands for Grants (2025-26) (Demand No. 11) of Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry;

(iii) 193rd Report on 'Indian Leather Industry: Current Analysis and Future Prospects'; and

(iv) 194th Report on 'Performance Evaluation and Review of some Commodity Boards'.

Contents Page

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS

श्रीमती संगीता यादव (उत्तर प्रदेश): महोदय, मैं "अनुसंधान आधारित शिक्षा तथा विज्ञान और संबंधित क्षेत्रों में अनुसंधान परिदृश्य" के संबंध में विभाग-संबंधित शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति के तीन सौ अट्ठावनवें प्रतिवेदन में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्रवाई संबंधी 367वां प्रतिवेदन (अंग्रेजी तथा हिंदी में) प्रस्तुत करती हूँ।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री आदित्य प्रसाद (झारखंड): महोदय, मैं विभाग-संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:-

(i) Ninth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Coal;

(ii) Tenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Mines; and

(iii) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in its Third Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Steel.

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

श्री मयंककुमार नायक (गुजरात): महोदय, मैं विभाग-संबंधित पेट्रोलियम और प्राकृतिक गैस संबंधी संसदीय स्थायी समिति (2024-25) के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ:—

Contents Page

(i) Third Report on the Action Taken by the Government on the Recommendations/Observations contained in the First Report (Eighteenth Lok Sabha) of the Committee (2024-25) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Petroleum and Natural Gas;

(ii) Fourth Report on the Action Taken by the Government on the Recommendations/Observations contained in the Twenty-fourth Report (Seventeenth Lok Sabha) of the Committee (2023-24) on 'Litigations Involving Oil PSUs' pertaining to the Ministry of Petroleum and Natural Gas; and

(iii) Fifth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Twenty-third Report (Seventeenth Lok Sabha) of the Committee (2023-24) on 'Review of Policy on Import of Crude Oil' pertaining to the Ministry of Petroleum and Natural Gas.

REPORT OF THE COMMITTEE ON PUBLIC ACCOUNTS

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I lay on the Table, a copy (in English and Hindi) of the Thirty-third Report (Eighteenth Lok Sabha) of the Committee on Public Accounts (2025-26) on 'Levy and regulation of fees, tariffs, user charges etc. on public infrastructure and other public utilities' pertaining to the Ministry of Road Transport and Highways (MoRTH) and National Highways Authority of India (NHAI).

MOTION FOR ELECTION TO THE TEA BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move the following Motion:

"That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953 (No. 29 of 1953) read with clause (b) of sub-rule (1) of Rule 4 and sub-rule (1) of Rule 5 of the Tea Rules, 1954, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Tea Board."

The question was put and the motion was adopted.

Contents Page

MOTION FOR ELECTION TO THE COFFEE BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move the following Motion:

"That in pursuance of clause (b) of sub-section (2) of Section 4 of the Coffee Act, 1942 (VII of 1942), read with sub-rule (1) of Rule 4 of the Coffee Rules, 1955, this House do proceed to elect, in such manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Coffee Board."

The question was put and the motion was adopted.

MOTION FOR ELECTION TO THE SPICES BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY; AND THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI JITIN PRASADA): Sir, I move the following Motion:

"That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986 (No.10 of 1986) read with clause (b) of sub-rule (1) of Rule 4 and sub-rule (1) of Rule 5 of the Spices Board Rules, 1987, this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Spices Board."

The question was put and the motion was adopted.

STATEMENTS BY MINISTERS

Status of implementation of the Recommendations contained in the Forty-sixth, Fifty-ninth and Sixty-sixth Reports of the Department-related Parliamentary Standing Committee on Finance

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND THE MINISTER OF STATE IN THE MINISTRY OF

Contents Page

PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, on behalf of my colleague, Shri Pankaj Chaudhary, I lay the following statements regarding:-

(a) Status of implementation of the Recommendations contained in the Forty-sixth Report of the Department-related Parliamentary Standing Committee on Finance (Seventeenth Lok Sabha) on 'Strengthening Credit Flows to the MSME Sector' pertaining to the Ministry of Finance (Department of Financial Services) and Ministry of Micro, Small and Medium Enterprises.

[Placed in Library. See No. L.T. 5032/18/25]

(b) Status of implementation of the Recommendations contained in the Fifty-ninth Report of the Department-related Parliamentary Standing Committee on Finance (Seventeenth Lok Sabha) on 'Cyber Security and Rising Incidence of Cyber/White Collar Crimes' pertaining to the Ministry of Finance(Department of Financial Services),Ministry of Home Affairs and Ministry of Electronics and Information Technology.

[Placed in Library. See No. L.T. 5033/18/25]

(c) Status of implementation of the Recommendations contained in the Sixty-sixth Report of the Department-related Parliamentary Standing Committee on Finance (Seventeenth Lok Sabha) on 'Performance Review and Regulation of Insurance Sector' pertaining to the Ministry of Finance(Department of Financial Services).

[Placed in Library. See No. L.T. 5034/18/25]

Status of implementation of the Recommendations contained in the Third and Tenth Reports of the Department-related Parliamentary Standing Committee on Finance

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI HARSH MALHOTRA): Sir, I lay the following statements regarding:-

(a) Status of implementation of the Recommendations contained in the Third Report of the Department-related Parliamentary Standing Committee on

Contents Page

Finance (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Corporate Affairs.

[Placed in Library. See No. L.T. 3073/18/25]

(b) Status of implementation of the Recommendations contained in the Tenth Report of the Department-related Parliamentary Standing Committee on Finance (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Corporate Affairs.

[Placed in Library. See No. L.T. 3074/18/25]

Status of implementation of the Recommendations/Observations contained in the Sixth, Eighth and Fortieth Reports of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं निम्नलिखित के संबंध में विवरण सभा पटल पर रखती हूँ:-

(a) Status of implementation of the Recommendations/Observations contained in the Sixth Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)'pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

[Placed in Library. See No. L.T. 4088/18/25]

(b) Status of implementation of the Recommendations/Observations contained in the Eighth Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)'pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

[Placed in Library. See No. L.T. 4089/18/25]

(c) Status of implementation of the Recommendations/Observations contained in the Fortieth Report of the Department-related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution (Seventeenth Lok Sabha) on 'Transforming Fair Price Shops' pertaining to

Contents Page

the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

[Placed in Library. See No. L.T. 4091/18/25]

ANNOUNCEMENTS BY THE CHAIR— *Contd.*

MR. DEPUTY CHAIRMAN: Hon. Members, a Supplementary List of Business for consideration and return of Income Tax Bill, 2025 and the Taxation Laws (Amendment) Bill, 2025, both as passed by Lok Sabha, has been issued now and uploaded on multi-media devices and Members' portal. The copies of both the Bills were circulated through Members' portal yesterday evening after 6 p.m. Members who desire to submit Amendments to these Bills may do so latest by 1 p.m. If the House agrees, both these Bills may be taken up together.

Hon. Members, 21 notices have been received today on four different subjects under Rule 267. None of these 21 notices contain a motion drawn in proper terms as per the requirement of Rule 267 to obtain a decision of the House. ...*(Interruptions)*... Further, out of these, 11 notices Seek discussion on a matter which is *sub judice*. ...*(Interruptions)*... Please! Since none of these notices received today are in adherence to the requirement of the rules as enunciated above, I am not admitting any of the notices. Yes, Mr. Tiruchi Siva. ...*(Interruptions)*... Which rule?

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, Rule 266, not Rule 267. I read Rule 266 "Residuary Powers': "All matters not specifically provided for in these rules and all questions relating to the detailed working of these rules shall be regulated in such manner as the Chairman may, from time to time direct." Sir, the problem is, even the Constitution is not static. It is subject to amendments. So also with regard to Rule 267, some ruling has been given earlier. Now you are in the Chair, Sir. You can give a direction which will become a ruling. We are taking up a very important subject which is burning the country. Why don't you allow Rule 267 notices? I think the learned Leader of the House will not have any objection to it. ...*(Interruptions)*...

श्री उपसभापति: तिरुची जी, मैंने रूल्स को ही follow किया है।...(**व्यवधान**)... I followed the rules only. ...*(Interruptions)*... Please, let us move on. ...*(Interruptions)*... I am reading out... ...*(Interruptions)*... Since none of these notices received today are in adherence to the requirement of the rules as enunciated above, I am not admitting any of the notices. ...*(Interruptions)*... Now, Matters Raised With Permission, Dr. Fauzia Khan. ...*(Interruptions)*... Yes, Derekji. ...*(Interruptions)*...

Contents Page

SHRI DEREK O'BRIEN (West Bengal): Sir, I am on a ... ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, all of you. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... देरेक जी, कृपया आप बोलें। Which rule?

SHRI DEREK O'BRIEN: Page 12, Rule 29, 'List of Business'. Sir, Bills which have 500 clauses are being listed now in Supplementary Business, like, the I.T. and others. These are serious Bills, Sir. This is not a [£]Let us not list these Bills at 11 o'clock in the morning. ...*(Interruptions)*... One minute, Sir. Let me finish. ...*(Interruptions)*... I am making two points.

श्री उपसभापति: Please, please. ...*(Interruptions)*... आप बोलें।

श्री देरेक ओब्राईन: सर, आप मुझे chance तो दीजिए। I am making two points on the List of Business. I told you, Page 12, Rule 29. One, Supplementary List of Business on these very crucial Bills like I.T. is a [£] of Parliament. Two, Sir,... ...*(Interruptions)*... Let me finish. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please, please. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: [*] ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please! No, no. ...*(Interruptions)*... This is not going on record. ...*(Interruptions)*...

SHRI DEREK O'BRIEN:* ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Derekji, the Chair has already given detailed ruling on this. ...*(Interruptions)*... आपने जो point of order उठाया, the Chair has already given detailed ruling. ...*(Interruptions)*... Please, please. I will not allow. ...*(Interruptions)*... The Chair goes by rules only. ...*(Interruptions)*... No, please. ...*(Interruptions)*... सदन की कार्यवाही दोपहर 2 बजे तक के लिए स्थगित की जाती है। The House stands adjourned to meet at 2.00 p.m.

The House then adjourned at fourteen minutes past eleven of the clock.

[£] Expunged as ordered by the Chair.

[*] Not recorded.

Contents Page

The House reassembled at two of the clock,

[THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair*.]

REPORTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, laying of Reports of the Committee on Public Undertakings; Shri Arun Singh...*(Interruptions)*... Shri Neeraj Dangi... ...*(Interruptions)*...

SHRI NEERAJ DANGI (RAJASTHAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Undertakings (Eighteenth Lok Sabha):-

(i) Thirteenth Report of the Committee on Audit Report(s)/Para(s) referred to Committee on Public Undertakings for final decision related to Shipping Corporation of India (SCI) Limited pertaining to the Ministry of Finance (Department of Public Enterprises) and Ministry of Ports, Shipping and Waterways;

(ii) Fourteenth Report of the Committee on Audit Based examination of Para No. 4.2 of Report No.16 of 2023 on setting up of 25,000 Wi-Fi Hotspots in Bharat Sanchar Nigam Limited (BSNL) Rural Telephone Exchanges pertaining to the Ministry of Communications (Department of Telecommunications);

(iii) Fifteenth Report of the Committee on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Sixth Report (Eighteenth Lok Sabha) on Bharat Sanchar Nigam Limited pertaining to the Ministry of Communications;

(iv) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Second Report (Eighteenth Lok Sabha) on Bharat Heavy Electricals Limited(BHEL) pertaining to the Ministry of Heavy Industries; and

(v) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Fifth Report (Eighteenth Lok Sabha) on Indian Railway Finance Corporation Limited(IRFC) pertaining to the Ministry of Railways.

...(Interruptions)...

Contents Page

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, the National sports Governance Bill, 2025 and the National Anti-Doping (Amendment) Bill, 2025, to be discussed together. ...*(Interruptions)*... Dr. Mansukh Mandaviya to move motions for the consideration of the following Bills, the National Sports Governance Bill, 2025 and the National Anti-Doping (Amendment) Bill, 2025. ...*(Interruptions)*...

GOVERNMENT BILLS

I. [α]**The National Sports Governance Bill, 2025; and**

II. [α]**The National Anti-Doping (Amendment) Bill, 2025;**

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डा. मनसुख मांडविया) : महोदय, मैं प्रस्ताव करता हूँ:-

"कि खेलों के विकास और संवर्धन, खिलाड़ियों के लिए कल्याणकारी उपायों, सुशासन के बुनियादी सार्वभौमिक सिद्धांतों, ओलंपिक और खेल संचलन की नैतिकता और निष्पक्षता, ओलंपिक चार्टर, पैरालिंपिक चार्टर, अंतर्राष्ट्रीय सर्वोत्तम प्रथाओं और स्थापित विधिक मानकों का उपबंध करने और एक एकीकृत, साम्यपूर्ण और प्रभावी रीति से खेल शिकायतों और खेल विवादों के समाधान का उपबंध करने और उससे संबद्ध या उसके आनुषंगिक मामलों वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

...(**व्यवधान**)...

महोदय, मैं यह भी प्रस्ताव करता हूँ:-

"कि राष्ट्रीय डोपिंग रोधी अधिनियम, 2022 का संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए। "

...(**व्यवधान**)...

महोदय, इस बिल का motion तो moved है ही, now I am explaining it. ...(**व्यवधान**)... सर, यह बहुत ही महत्वपूर्ण बिल है। ...(**व्यवधान**)...

[α] Discussed together.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Let us have order in the House. ...*(Interruptions)*... Let us have order in the House. ...*(Interruptions)*... The House stands adjourned to meet at 3.00 p.m. today.

The House then adjourned at two minutes past two of the clock.

The House reassembled at three of the clock,
THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*

MESSAGES FROM LOK SABHA— *Contd.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Message from Lok Sabha; Secretary-General. ...*(Interruptions)*...

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on the 12th of August, 2025 has adopted the following Motion regarding extension of time for presentation of the Report of the Joint Committee of the Houses on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territory Laws (Amendment) Bill, 2024:

"That this House do extend time for the presentation of the Report of the Joint Committee on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 and the Union Territory Laws (Amendment) Bill, 2024 up to the first day of last week of the Winter Session, 2025."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Minister, Dr Mansukh Mandaviya ...*(Interruptions)*...

GOVERNMENT BILLS— *Contd.*

I. **The National Sports Governance Bill**, 2025; **and**
II. **The National Anti-Doping (Amendment) Bill**, 2025

Contents Page

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डा. मनसुख मांडविया): उपसभाध्यक्ष महोदय, आज 'The National Sports Governance Bill, 2025' और 'The National Anti-Doping (Amendment) Bill, 2025', इन दोनों Bills पर मैं एक साथ अपने विचार प्रस्तुत करता हूं और जैसा कि हम सब लोग जानते हैं ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): One minute, hon. Minister. ...*(Interruptions)*... Hon. Leader of the Opposition ...*(Interruptions)*...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): *...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, that is not part of the Bill. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, I have given you time. ...*(Interruptions)*... This is not going on record. ...*(Interruptions)*... This is not part of the Bill. ...*(Interruptions)*... Hon. LoP, it is not part of the Bill. ...*(Interruptions)*... It is not going on record. Thank you. ...*(Interruptions)*... Definitely ...*(Interruptions)*... Hon. LoP, it has already been decided, about the Rule 267 notices. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: * ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, it has been decided. I will have to move on. It is not part of the Bill. ...*(Interruptions)*... It is not part of the Bill. Thank you, hon. LoP. It is not going on record. ...*(Interruptions)*... It is not part of the Bill. ...*(Interruptions)*... I will have to move on. I have given you time. ...*(Interruptions)*... Order in the House, please. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*... Let us have order in the House, please. ...*(Interruptions)*.... If you want to leave, leave quietly. ...*(Interruptions)*... Please leave quietly. ...*(Interruptions)*... There is no point of order on the Bill.

(*At this stage, some hon. Members left the Chamber*)

* Not recorded.

Contents Page

Hon. LoH, please. ...(Interruptions)... Let us have order in the House. ...*(Interruptions)*... Yes, hon. LoH.

सभा के नेता (श्री जगत प्रकाश नड्डा): सर, मैंने पहले कहा था ...(**व्यवधान**)... यह जो अपोज़िशन का व्यवहार है, वह smooth functioning of the Parliament को obstruct करने की एक सोची-समझी चाल है। इनको healthy democracy में कोई विश्वास नहीं है। हमने शुरू में कहा था और मैं आज फिर रिपीट करता हूं कि 21 जुलाई को हमने कहा था कि यह गवर्नमेंट किसी भी विषय पर चर्चा करने के लिए तैयार है, लेकिन वह संविधान सम्मत होना चाहिए और वह नियमों के अनुसार होना चाहिए। अभी लीडर ऑफ दि अपोज़िशन ने प्वाइंट ऑफ ऑर्डर का विषय उठाया और प्वाइंट ऑफ ऑर्डर के विषय में उन्होंने कोई चर्चा नहीं की, बल्कि उन्होंने SIR के बारे में चर्चा शुरू कर दी और एक political statement लेकर आए। मैं निवेदन करूंगा कि उसको हाउस की proceedings से expunge किया जाए, क्योंकि that is not in accordance with the rules and regulations of the Parliament. जिस बात के लिए उन्होंने परमिशन मांगी थी, उस बात को छोड़कर वे पोलिटिकल स्टेटमेंट देने लगे और time and again वे Rule 267 के तहत हर दिन इस पर डिमांड करते हैं और उनको हर दिन यह जवाब दिया जाता है कि इसकी चर्चा नहीं हो सकती है। यह जो आज हम बिल पर चर्चा कर रहे हैं, यह बिज़नेस एडवाइज़री कमेटी में डिसाइड होने के बाद कर रहे हैं। इसको obstruct करना, एक तरीके से प्रजातंत्र को, पार्लियामेंट को बंधक बनाने के बराबर है, जिसके बारे में मैंने कल भी कहा था। यह हम परमिट नहीं करेंगे। We will not allow obstructionism. We will not allow anarchism और गवर्नमेंट का जो बिज़नेस है, वह पूरा पारित होगा और यह संसद चलेगी, पूरे तरीके से चलेगी, नियमावली के तहत चलेगी और आपके संरक्षण में चलेगी।

श्री उपसभाध्यक्ष (डा. सस्मित पात्रा): ऑनरेबल मेम्बर्स ...

श्री जगत प्रकाश नड्डा: सर, लगभग, they have wasted about 64 hours and 25 minutes of the working time of Rajya Sabha, जब से पार्लियामेंट शुरू हुई है। आप बताइए कि यह हाउस को बंधक बनाने के बराबर है या नहीं है। यह एक तरीके से public money को waste करने का सवाल है या नहीं है और इनको कोई इंट्रस्ट नहीं है कि डिबेट हो, इनको कोई इंट्रस्ट नहीं है कि डिस्कशन हो। इनको इंट्रस्ट यह है कि सिर्फ मीडिया में कुछ लाइन्स आ जाएं और उसके लिए प्वाइंट ऑफ ऑर्डर के माध्यम से ये बात को कहना चाहते हैं। मैं फिर कहूंगा कि that should be expunged.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Members, regarding the notices under Rule 267, the hon. Deputy Chairman, in the morning, has already given his ruling. Therefore, those matters, raised under Rule 267 notices, are not held cognizable. As regards the matters raised, which were not a part of the Bill, the Bill has already been introduced by the hon. Minister and he had started his introductory

Contents Page

remarks. Therefore, any matters that do not pertain to the specific Bill under consideration of this House do not form part of the record. I have given my ruling. Now, the hon. Minister.

डा. मनसुख मांडवियाः उपसभाध्यक्ष महोदय, आज राज्य सभा में the National Sports Governance Bill and the National Anti-Doping (Amendment) Bill दो विषय पर हम एक-साथ चर्चा करना चाहेंगे। सर, sports एक public movement है और sports के लिए 3 stakeholder हैं। पहला- athlete, दूसरा-Federation और तीसरा-Government है। इन तीनों के बीच में तालमेल हो, इन तीनों का काम सुनिश्चित हो, transparency से हो, देश के हर युवा में sports के talent को medal में convert करने की opportunity मिले। Sports, एक national pride होता है। Sports, State subject भी है, sports, एक national subject भी है और sports, international subject भी है। सालों से देश में एक law के रूप में एक Sports Bill आए और Sports Bill पारित करके अच्छा लॉ बनाएं, जो नेशनल और इंटरनेशनल स्पोर्ट्स सेक्टर में और दुनिया में भारत की एक अच्छी छवि बनाए।

उपसभाध्यक्ष महोदय, यह विषय बहुत पुराना है। देश में स्पोर्ट्स सेक्टर में good governance होना चाहिए, देश में स्पोर्ट्स को आगे बढ़ाना चाहिए। इसके लिए बातें तो बहुत हुईं, लेकिन काम नहीं हुआ था। काम नहीं होने का कारण भी इच्छाशक्ति का अभाव था, उसमें अपने-अपने हित समाहित थे। स्पोर्ट्स सेक्टर में कई ऐसी पोलिटिक्स भी हुईं, जिनकी वजह से हम स्पोर्ट्स में good governance नहीं ला पाए।

उपसभाध्यक्ष महोदय, इस देश में क्षमता की कमी नहीं है, इस देश में brain power भी है और manpower भी है। देश की 65 परसेंट पॉप्युलेशन below 35 है, यानी यह देश युवाओं का देश है। लेकिन आज हम ओलंपिक्स में मेडल टैली में पीछे जा रहे हैं, हमें मेडल टैली और इंटरनेशनल स्पोर्ट्स में जो परफॉरमेंस देनी चाहिए, वह नहीं दे पा रहे हैं। इसके लिए देश में एक लॉ लाना बहुत आवश्यक है। महोदय, हम यह बिल क्यों लेकर आए हैं? देश में फेडरेशन का इलेक्शन, फेडरेशन में एथलीट का सेलेक्शन, फेडरेशन में महिलाओं का प्रतिनिधित्व, फेडरेशन में नए लोगों को opportunity देना जैसे कई तरह के विषय हैं, जिनके लिए ट्रांसपेरेंसी होनी बहुत आवश्यक है।

महोदय, आज मैं देखता हूं कि देश में 350 से अधिक कोर्ट केसेज हैं। फेडरेशन में इलेक्शन हुआ, कोई कोर्ट में चला गया और कोर्ट ने उसमें administrator रख दिया। जब फेडरेशन में डिस्प्यूट होता है, तब एथलीट का भविष्य अनिश्चित हो जाता है, उस पर बुरा प्रभाव पड़ता है। जब ऐसे 350 से अधिक केसेज हों, तब कैसे इलेक्शन होगा! इलेक्शन स्टेज पर, रिज़ल्ट्स स्टेज पर, इलेक्शन की प्रारंभिक स्टेज पर बार-बार कोर्ट का मैटर हो जाता है। महोदय, मैं पिछले एक साल से भारत सरकार के स्पोर्ट्स मिनिस्टर मे रूप में देख रहा हूं कि यहाँ legal paralysis की स्थिति है। देश में विद्यमान बॉडी में कितने मेम्बर्स होंगे? कभी-कभी किसी फेडरेशन में कहीं पर ज्यादा मेम्बर्स हो जाते हैं, कहीं पर कम मेम्बर्स हो जाते हैं। महोदय, 50 परसेंट एथलीट्स हमारी महिलाएँ हैं और महिलाओं को प्रतिनिधित्व देना बहुत आवश्यक है। यदि महिला कहीं पर खेलती है, उसका कोई प्रश्न होता है, उसका कोई इश्यू होता है, तो उसे एड्रेस करने के लिए एथलीट कमीशन में

Contents Page

महिलाओं का प्रतिनिधित्व होना बहुत आवश्यक है। आज हमारे सामने ऐसी कई तरह की सिचुएशन्स हैं, जिनकी वजह से हमें स्पोर्ट्स सेक्टर में आगे बढ़ने में बाधाएँ आ रही हैं।

महोदय, प्रधान मंत्री जी ने कहा था कि हमें आने वाले दस सालों में देश के स्पोर्ट्स सेक्टर को दुनिया में 1 से 10 क्रम में लाना है। जब देश आज़ादी का शताब्दी वर्ष मनाता हो, यानी जब देश आज़ादी के सौ वर्ष मनाए, तब तक हमें विकसित भारत बनाना है। महोदय, मोदी जी ने विकसित भारत केवल infrastructure development के लिए नहीं कहा है, बल्कि मोदी जी ने कहा है कि देश सर्वांगीण क्षेत्र में उन्नति करे। हम स्पोर्ट्स सेक्टर में भी दुनिया की 1-5 मेडल टैली में आना चाहते हैं। उसके लिए स्पोर्ट्स सेक्टर में गुड गवर्नेंस होना बहुत आवश्यक है। मोदी जी ने दुनिया में कहा है कि हमें हर स्थिति में वर्ल्ड क्लास बनना है, दुनिया में जो rules and regulations हैं, दुनिया में जिस टाइप की गवर्नेंस है, वैसी गवर्नेंस हमारे देश में भी होनी चाहिए। आज दुनिया के बीस देशों में स्पोर्ट्स लॉ है, जो कि हमारे देश में नहीं है। मैं संसद के इस सदन में उपस्थित सभी माननीय सांसदों से रिक्वेस्ट करूंगा कि यह बिल लोक सभा ने पारित किया है, अतः आप भी इसे पारित कर दीजिए, क्योंकि जब राज्य सभा इस बिल को पारित कर देगी, तो हम भी एक ऐसी विश्व कंट्री बनेंगे, जिसमें स्पोर्ट्स लॉ होगा और लॉ के मुताबिक हमारे देश में गुड गवर्नेंस चलेगा।

माननीय उपसभाध्यक्ष महोदय, जैसा कि मैंने बताया है कि इसको करने के लिए बातें तो होती रहीं, लेकिन इच्छाशक्ति के अभाव के कारण हमने बिल को लॉ में कंवर्ट नहीं किया। इस देश में 1975 में सबसे पहले स्पोर्ट्स के लिए एक गाइडलाइन बनाई गई और इस गाइडलाइन के मुताबिक स्पोर्ट्स गवर्न होता रहा। महोदय, 1985 में पहली बार, यानी आज से 30 साल पहले एक प्रयास हुआ, एक स्पोर्ट्स बिल का ड्राफ्ट बना, लेकिन वह आगे नहीं बढ़ पाया।

महोदय, 2011 में एक Sports Code बनाया गया, लेकिन वह भी कोर्ट में चैलेंज हो गया और उसका भी कोई नतीजा नहीं निकला। 2011 में उस बिल के लिए कोशिश की गई कि हम स्पोर्ट्स बिल केबिनेट में लाएं। लेकिन वह कैबिनेट तक नहीं पहुंचा पाया था। यहाँ माननीय सदस्य, अजय माकन जी नहीं बैठे हैं, लेकिन मैं उनका उल्लेख इसलिए करूँगा, क्योंकि उन्होंने 2013 में स्पोर्ट्स बिल लाने की कोशिश की थी। उन्होंने मेहनत की थी। वे उसे कैबिनेट तक ले गए, लेकिन कैबिनेट में कई सदस्यों ने उसका सहयोग नहीं किया और कैबिनेट से बिल को डेफर होना पड़ा। स्पोर्ट्स सेक्टर से जुड़े हुए लोग और उनकी दरमियानगिरी से वह बिल कैबिनेट से पारित नहीं हो पाया था। इसके बाद, 2017 में एक नये स्पोर्ट्स कोड को ड्राफ्ट किया गया। उसे भी कोर्ट में चैलेंज किया गया। 2019 में कोर्ट की एक कमिटी ने उस पर डिटेल्ड अध्ययन करने के लिए कहा, लेकिन वह आगे नहीं बढ़ पाया। अंततः 2022 में कोर्ट की दरमियानगिरी से 13 प्वाइंट का एक स्पोर्ट्स कोड तैयार किया गया। इस स्पोर्ट्स कोड के तहत, आज स्पोर्ट्स गवर्न हो रहा है। यह मोदी जी की इच्छाशक्ति का परिणाम है। मोदी जी ने कहा कि हमें स्पोर्ट्स सेक्टर में आगे बढ़ने के लिए स्ट्रक्चरल रिफॉर्म करने की आवश्यकता है। हमें स्ट्रक्चरल रिफॉर्म करने चाहिए, सीक्वेंस में करने चाहिए।

आज से 11 साल पहले, जब मोदी जी ने देश के प्रधान मंत्री के रूप में काम करना शुरू किया, तब वे स्पोर्ट्स का इको-सिस्टम क्रिएट करने के लिए देश में 'खेलो इंडिया' नीति लेकर आए। 'खेलो इंडिया' कार्यक्रम से आज देश में स्पोर्ट्स एक मूवमेंट बना है। 'खेलो इंडिया' स्कूल गेम्स, 'खेलो इंडिया' यूनिवर्सिटी गेम्स, 'खेलो इंडिया' पारा गेम्स, 'खेलो इंडिया' विंटर गेम्स,

Contents Page

'खेलो इंडिया' ट्राइबल गेम्स, 'खेलो इंडिया' नॉर्थ-ईस्ट गेम्स, 'खेलो इंडिया' स्वदेशी गेम्स - 'खेलो इंडिया' के अम्ब्रेला के नीचे ऐसे कई टाइप्स के स्पोर्ट्स मूवमेंट होने लगे। देश में एक स्पोर्ट्स का माहौल बना। माहौल बनने के बाद, उसे मेडल टैली में कनवर्ट करने के लिए मोदी जी ने टारगेटेड ओलंपिक पोडियम स्कीम चलाई। देश के वे एथलीट, जिनमें क्षमता है, जिनमें टैलेंट है, ऐसे एथलीट्स को आर्थिक संसाधन की कमी नहीं रहनी चाहिए। उसे विदेश में खेलना है, तो वह वहाँ जा सके। विदेश में ट्रेनिंग करनी है, तो ट्रेनिंग कर सके। उसे बेस्ट कोच चाहिए, तो कोच लगा सके। विदेश का कोच चाहिए, तो विदेश का कोच लगा सके। उसे विदेश में किसी अकादमी में ट्रेनिंग के लिए जाना है, तो वहाँ जा सके। उसके लिए जिस भी खर्च की आवश्यकता हो, वह भारत सरकार की ओर से किया जाए - यह मोदी जी ने सुनिश्चित किया।

महोदय, तीसरे रिफॉर्म के रूप में देश में एक स्पोर्ट्स पॉलिसी होनी चाहिए। हमें देश को स्पोर्ट्स सेक्टर में आगे कैसे ले जाना है, उसकी कार्ययोजना कैसी होगी, उसके स्टेक होल्डर कैसे होंगे, उसमें गुड गवर्नेंस कैसे आएगी, इसके लिए मोदी जी ने खेलो भारत स्पोर्ट्स नीति डिक्लेयर की। खेलो भारत स्पोर्ट्स नीति से देश में एक विज़न तैयार किया गया। डिप्टी चेयरमैन सर, रिफॉर्म के तीसरे सीक्वेंस में खेलो भारत नीति में कहा गया कि हमें गुड गवर्नेंस भी लाना है, तो गुड गवर्नेंस स्पोर्ट्स बिल के रूप में लाने के लिए मैं आपके सामने आया हूँ। इसके अलावा, जैसे ही यह बिल पारित हो जाएगा, इसके बाद पाँच साल की स्ट्रेटजी और दस साल की स्पोर्ट्स मेडल स्ट्रेटजी तैयार की जाएगी। मुझे पूरा विश्वास है कि मोदी जी ने जो स्वपन देखा है कि भारत 2047 में मेडल टैली में टॉप फाइव नेशन्स में होना चाहिए, इस उद्देश्य को सिद्ध करने के लिए आज हम यह बिल लेकर आए हैं।

इस बिल में नेशनल स्पोर्ट्स बोर्ड होगा, जिस बोर्ड में देश के सभी फेडरेशन्स का रजिस्ट्रेशन होगा। जब कोई डिस्प्यूट होता है, तब कोर्ट में जाने के अलावा, नेशनल स्पोर्ट्स ट्रिब्यूनल की रचना की जाएगी। नेशनल स्पोर्ट्स ट्रिब्यूनल में सभी केस दर्ज किए जाएंगे और इसके ऊपर केवल सुप्रीम कोर्ट में ही जा पाएंगे। सुप्रीम कोर्ट और हाई कोर्ट के रिटायर्ड जज उसका नेतृत्व करेंगे। एकदम ट्रांसपेरेंसी की अपेक्षा है। सरकार स्पोर्ट्स सेक्टर में, स्पोर्ट्स फेडरेशन गवर्नेंस में कोई दरमियानगिरी नहीं करना चाहती है। यह बोर्ड है और यह बोर्ड भी स्वायत्त तौर पर काम करेगा। उसमें सरकार की कुछ भी दरमियानगिरी नहीं रहेगी। किसी फेडरेशन का इलेक्शन कौन करवाएगा? जिसको इलेक्शन का अनुभव है, जिन्होंने कभी न कभी कोई न कोई इलेक्शन करवाया है, ऐसे लोगों को आईडेंटिफाई करके नेशनल स्पोर्ट्स इलेक्शन पैनल बनाया जाएगा। इस नेशनल स्पोर्ट्स इलेक्शन पैनल में से ही किसी को नॉमिनेट करके कोई भी फेडरेशन अपना पारदर्शी इलेक्शन करवा पाएगा और उसमें सरकार की कोई दरमियानगिरी नहीं रहेगी। इलेक्शन कमीशन के तर्ज पर ही यह नेशनल स्पोर्ट्स इलेक्शन पैनल रहेगा। उसके अलावा आज सभी फेडरेशन्स में अलग-अलग सदस्य संख्या है। किसी फेडरेशन का बोर्ड 15 लोगों का होता है, 17 लोगों का होता है, 25 लोगों का होता है, इसमें कोई लिमिटेशन नहीं है। हमने इस बिल में प्रावधान किया है कि स्पोर्ट्स की गवर्निंग बॉडी की संख्या 15 रहेगी या 15 से कम रहेगी। उसके अलावा स्पोर्ट्स में, एथिक्स कमेटी में महिलाओं का प्रतिनिधि रहेगा, एथलीट का प्रतिनिधित्व रहेगा। फेडरेशन में गर्वनिंग बोर्ड में भी दो एथलीट रहेंगे। मिनिमम 4 महिलाएं इस बोर्ड में रहेंगी, ताकि इस बोर्ड में महिलाओं का

Contents Page

भी प्रतिनिधित्व हो। एकदम पारदर्शिता के साथ देश के सभी एथलीट्स को जस्टिस मिले, अपनी क्षमता के आधार पर परफॉर्मेंस करने की अपॉर्चुनिटी मिले, गुड गवर्नेंस हो, सरकार सपोर्टिव रोल में रहे, ओलंपिक चार्टर का पालन हो, अच्छी तरह से गुड गवर्नेंस हो और देश स्पोर्ट्स सेक्टर में आगे बढ़े, इन उद्देश्यों के साथ यह बिल लाया गया है।

उसके अलावा, हम नेशनल एंटी-डोपिंग (अमेंडमेंट) बिल को वाडा कोड से अलाइन करने के लिए लाए हैं। उसमें ट्रांसपेरेंसी हो, नाडा को स्वायत्ता मिले, उसमें कोई conflict of interest न हो और देश में डोपिंग के खिलाफ हम अच्छी तरह से मूवमेंट कर सकें, इस उद्देश्य को सिद्ध करने के लिए नेशनल एंटी-डोपिंग (अमेंडमेंट) बिल भी लाया गया है। इन दोनों बिलों पर माननीय सदस्यगण विचार करें और इन्हें पारित करें, यही मेरी अपेक्षा है। धन्यवाद।

The questions were proposed.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Motions have been moved. The National Sports Governance Bill, 2025 and the National Anti-Doping (Amendment) Bill, 2025 are now open for combined discussion. I will now call upon the Members whose names have been received for participation in the discussion. Shri Narhari Amin.

SHRI NARHARI AMIN (Gujarat): &"Mr. Vice-Chairman, Sir, I extend my heartfelt gratitude to the hon. Prime Minister of India, Shri Narendra Modi, and the hon. Minister of Sports, Shri Mansukh Mandaviya, for introducing the National Sports Governance Bill, 2025, in this esteemed House. I offer my earnest congratulations for this landmark initiative.

After 77 years of independence, the Ministry of Sports has presented this historic Bill, a significant step towards transforming the sports landscape in India. With a population exceeding 140 crore, India is unique in having 65% of its citizens aged 35 or younger. This vibrant youth demography is not only contributing to the nation's progress but also shaping its future. However, until now, neither State Governments nor the Union Government have adequately prioritized sports development for this vast young population. For the past 11 years, under the leadership of hon. Prime Minister, Shri Narendra Modi, significant strides have been made in this direction. As Chief Minister of Gujarat in 2001, Shri Modi launched the visionary "Khelo Gujarat" initiative, which focused on integrating around 50,000 rural, tribal, and forest-dwelling youth into sports through diverse games and events. This pioneering effort laid a strong foundation for sports development.

& English translation of original speech delivered in Gujarati.

Contents Page

The National Sports Governance Bill, 2025, aims to ensure integrity and transparency in National Sports Federations. As highlighted by hon. Minister, Shri Mansukh Mandaviya, numerous disputes and over 350 pending court cases in various High Courts and Supreme Court have plagued sports federations across the country. These legal battles have stalled elections in many federations, and even when elections are scheduled after prolonged delays, they are often disrupted by stay orders.

Mr. Vice Chairman Sir, our country, currently, has approximately 36 sports federations operating at various levels. This Bill Seeks to unify all State and National Sports Federations under a single framework. By doing so, it will ensure regular, time-bound elections within these federations, promoting transparency and accountability.

The Bill introduces several commendable provisions. Notably, it addresses the lack of representation for women in many sports federations. Upon enactment, this legislation will mandate adequate representation for women in National Sports Federations, fostering gender equality. Additionally, it ensures that sportspersons, who have often been excluded from leadership roles, will now have meaningful positions within these federations, empowering athletes to contribute to the governance of their sports.

Sir, India supports 36 diverse sports, and with the goal of elevating our athletes' performance on global stages like the Olympics, the Government has allocated a substantial budget worth crores of rupees. This funding will enhance sports infrastructure, improve training facilities, and provide comprehensive support to athletes, ensuring they have the resources needed to excel.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, please conclude.

SHRI NARHARI AMIN: Among all sports federations in India, the Board of Control for Cricket in India (BCCI) stands out as the only financially robust organization. Most other federations face financial constraints, which limit their ability to provide competitive salaries for coaches, adequate facilities for athletes, and proper nutrition for players. This Bill aims to address these disparities, fostering a stronger, more equitable sports ecosystem across the nation.

Through you, Sir, I wish to highlight that the Ministry of Sports has submitted bids to host the 2036 Olympics, the 2030 Commonwealth Games, and the 2029 World Police and Fire Games. These prestigious events are proposed to be held in

Contents Page

Ahmedabad, Gandhinagar, and Kevadia in Gujarat, with preparations already underway.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, we will have to conclude.

SHRI NARHARI AMIN: During Shri Amitbhai Shah's tenure as Chairperson of the Gujarat Cricket Association, the Narendra Modi Stadium, the world's largest stadium with a seating capacity of 1.3 lakhs spectators, was constructed in the Sardar Patel Enclave, Motera, Ahmedabad at the cost of Rs. 800 crore. Additionally, the Veer Savarkar Sports Complex has been developed in Naranpura, Ahmedabad, which falls in the Lok Sabha constituency of the hon. Home Minister, Shri Amitbhai Shah. Built at a cost of ₹734 crore under the "Khelo India" initiative, this state-of-the-art complex underscores our commitment to promoting sports. This Bill aims to provide comprehensive facilities to our athletes, and I extend my full support to it. Through this legislation, the Government will further enhance support for India's athletes in the coming years.

Furthermore, I would like to note that the budgetary allocation for sports has significantly increased from ₹1,643 crore in 2014 to ₹3,794 crore in 2024-25. This enhanced funding will greatly benefit our athletes in the future. Thank you, Sir."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri R. Girirajan; not present. Then, Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Sir, the National Sports Governance Bill, 2025 and the National Anti-Doping (Amendment) Bill, 2025 represent a good start in much-needed reforms for our hard working sportsmen and athletes. If implemented in true spirit, these two Bills can bring in an era defined by transparency, inclusion and fair play.

First is the National Sports Governance Bill, 2025. This Bill acknowledges what we have to achieve - to be recognized as a global player in the sports field. As the hon. Minister said, by 2047, if we have to be among the top four-five global players in the sports field, we, certainly, need a strategy to bring in at the Government of India level. Also, at every State and every district, we need to work out and create a strategy and do structuring of implementation of those models to make our athletes the best in the world. I am happy to note that for the first time, our Olympic and Paralympic Committees, our national and regional sports federations, all will operate

Contents Page

under a single, clear legal framework. What does this Bill bring in? This Bill brings in clarity for every State and district affiliate. They know where it stands today and every athlete knows that their voice will be heard. Also, each national body will have an executive committee of up to 15 members with, at least, two outstanding sportsmen and four women among them. This is not just a token, it is a promise that those who have felt unheard at the decision-making table would now say that they can be heard firmly. Also, our National Sports Board would issue ethics guidelines, audit fund usage and step in when international recognition falters. No longer would these federations operate in shadows or avoid critical accountability. When disputes arise, whether over selection controversies or governance questions, our specialized National Sports Tribunal, chaired by a sitting or former Supreme Court Judge, would deliver speedy justice, and athletes would not have to wait years for a courtroom decision. They would receive resolution and return to their training.

Next is the National Anti-Doping Amendment Bill, 2025. We all agree that the spirit of our sports is a clean competition. Yet, without robust checks, that spirit can be compromised. The Amendment empowers the Central Government to constitute the appeal panel and insulates it from undue influences. It shields NADA's leadership from pressure from any federation, committee or department and that independence is vital. We strengthen our laboratories by mandating WADA accreditation for every testing facility. We also align ourselves lawfully with the World Anti-Doping Code. We also clarify who may appeal to the Court of Arbitration in Sport so that when our domestic system cannot resolve a matter, the global body can step in. Yet, Mr. Vice-Chairman, Sir, our athletes, as of now and the coming ones, would need a lot more. We must build in, at the federal level what we have to do and State level what we have to do. Especially, at the State level, which is going to be the implementation, taking the strategy and structuring inputs from the Government of India, we must build a State level capacity. A national framework is only as strong as its weakest affiliate. I urge the Government to pair recognition with targeted grants and training for State Sports Councils. We must also guard against Central overreach. If the Sports Board grants an exemption, let us require a public explanation and parliamentary review. We must nurture the talent from the ground up. I propose district-level grassroots sports councils, so that every village cricketer and school-level runners See a clear path to national trails.

Also, Sir, on anti-doping, strong penalties must be matched by strong education. Let us fund strong workshops and counselling for our athletes who make a first-time mistake. As we expand testing powers, let us enshrine data privacy safeguards: secure storage, limited retention, and strict access controls. When we

Contents Page

shift the Appeal Panel to the Central Government, let us demand speed, 60 days maximum for both constitution and decision. Mr. Vice-Chairman, Sir, these Bills have the potential to improve governance and fairness in Indian sport.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI AYODHYA RAMI REDDY ALLA: Addressing these concerns will ensure that the legislation is balanced, transparent and effective at every level. From YSR Congress Party and our leader, Shri Y.S. Jagan Mohan Reddy, we support this Bill. Subject to the amendments, we urge the House to consider this Bill. We support it. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, hon. Shri Subhasish Khuntia.

श्री शुभाशीष खुंटिया (ओडिशा): माननीय उपसभाध्यक्ष महोदय, सबसे पहले एक नेशनल खिलाड़ी को 'राष्ट्रीय खेल शासन विधेयक, 2025' और 'राष्ट्रीय डोपिंग रोधी (संशोधन) विधेयक, 2025' पर बोलने का मौका देने के लिए मैं आपका आभार करता हूँ। माननीय उपसभाध्यक्ष महोदय, इन दोनों बिल्स में कुछ कॉमन चिंताएँ भी हैं। सबसे बड़ी चिंता अत्यधिक केंद्रीकरण की है। 'स्पोर्ट्स रेगुलेटरी बोर्ड ऑफ इंडिया' और 'नेशनल एंटी- डोपिंग एजेंसी' तथा 'डिसिप्लिनरी पैनल्स' की शक्तियाँ सेंट्रलाइज़ होती दिख रही हैं। इससे राज्यों की भूमिका सीमित हो सकती है, जो संविधान के अनुच्छेद 246 के अनुसार भारत के फेडरल स्ट्रक्चर के अनुकूल नहीं है।

सर, दूसरी चिंता खेल संघों की ऑटोनॉमी को लेकर है। यदि बिल्स में अत्यधिक सरकारी हस्तक्षेप की गुंजाइश रह गई, तो सेलेक्शन, ट्रेनिंग और मैनेजमेंट में राजनीतिक प्रभाव की आशंका बढ़ सकती है। डोपिंग रोधी पैनल्स की नियुक्ति में यदि केंद्र सरकार की सीधी भूमिका होगी, तो उनकी निष्पक्षता और स्वतंत्र निर्णय क्षमता पर भी सवाल उठ सकते हैं।

सर, दोनों बिल्स में तीसरी कमी ग्रास रूट स्तर को लेकर दिखाई देती है। 'खेल शासन विधेयक' में जिला और ब्लॉक स्तर पर 'स्पोर्ट्स एक्सीलेंस सेंटर' स्थापित करने, स्थानीय खेल इंफ्रास्ट्रक्चर को मजबूत करने तथा आदिवासी और ग्रामीण प्रतिभाओं को आगे बढ़ाने के लिए कोई ठोस रूपरेखा नहीं है। साथ ही, आजकल बढ़ते हुए जुआ और सट्टेबाजी का सीधा असर खिलाड़ियों पर पड़ रहा है, जो कई बार डोपिंग जैसे गलत रास्ते की ओर धकेल देते हैं। इनमें इसे रोकने की कोई स्पष्ट दृष्टि नहीं है। इन विधेयकों में खिलाड़ियों के लिए एजुकेशनल अवेयरनेस और रिहैबिलिटेशन जैसे मानवीय पहलुओं को नजरअंदाज किया गया है।

माननीय उपसभाध्यक्ष महोदय, मैं इस अवसर पर ओडिशा के उदाहरण को सामने रखना चाहूँगा। जहाँ हमारे प्रिय नेता और पूर्व मुख्य मंत्री श्री नवीन पटनायक जी के नेतृत्व में खेलों को लेकर एक exemplary model तैयार किया गया। वर्ष 2017 में जब अन्य राज्यों ने 'एशियन एथलेटिक्स चैंपियनशिप' आयोजित करने में असमर्थता जताई थी, तब ओडिशा सरकार ने मात्र

Contents Page

90 दिनों में उसे सफलतापूर्वक आयोजित किया था। इसके पश्चात् दो बार पुरुष हॉकी वर्ल्ड कप का आयोजन करके ओडिशा ने विश्व खेल मानचित्र पर अपनी मजबूत उपस्थिति दर्ज करायी।

सर, कलिंगा स्टेडियम, राउरकेला का नया स्टेडियम और गाँव-गाँव तक पहुँचता खेल इन्फ्रास्ट्रक्चर इस प्रयास का प्रत्यक्ष प्रमाण है। सर, ओडिशा मॉडल यह दर्शाता है कि जब राज्य सरकार को खेल नीति और आयोजन में अटॉनमी मिलती है, तो वह न केवल नेशनल, बल्कि इंटरनेशनल स्तर पर भी एक्सीलेंस दिखा सकती है, इसीलिए यह जरूरी है कि इन बिल्स में राज्य सरकार को बराबर की साझेदार के रूप में मान्यता दी जाए।

सर, पुरी के समुद्र तट पर स्थित, श्री जगन्नाथ स्टेडियम भी खेल विकास का महत्वपूर्ण केंद्र बन सकता है, जहाँ रणजी ट्रॉफी जैसे क्रिकेट आयोजन करने हेतु केंद्र सरकार को बीसीसीआई से समन्वय करना चाहिए। साथ ही, पुरी की पारंपरिक मल्ल युद्ध रेसलिंग परंपरा को इसी आधुनिक खेल ढांचे के साथ विकसित किया जाए, क्योंकि हाल ही में इसका हॉस्टल कटक ट्रांसफर कर दिया गया है, जिससे खिलाड़ियों की स्थानीय पहुंच प्रभावित हो रही है। इसी तरह, नेशनल एंटी डोपिंग एजेंसी में टेस्टिंग लैब्स के अंतर्गत राज्यों में टेस्टिंग लैब अवेयरनेस ड्राइव्स और रिहैबिलिटेशन प्रोग्राम्स का विस्तार जरूरी है।

सर, मेरी यह सिफारिश रहेगी कि इन दोनों बिल्स को नियंत्रण की दृष्टि से नहीं, बल्कि सशक्तिकरण की दृष्टि से लागू किया जाए। खेल का उद्देश्य केवल पदक जीतना नहीं, बल्कि एक ऐसा समाज बनाना है, जहाँ हर बच्चे को खेलने का अवसर मिले, हर खिलाड़ी को सम्मान मिले और हर नागरिक को गर्व का अनुभव हो। जय जगन्नाथ! वन्दे उत्कल जननी!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now Shri Praful Patel.

SHRI PRAFUL PATEL (Maharashtra): Mr. Vice-Chairman Sir, we are discussing the National Sports Governance Bill, 2025, and I compliment the Minister for having brought this Bill to both the Houses for passage because this is a very longstanding legislation which was required. I have been a part of the sports ecosystem. I have been the President of the All India Football Federation. I have also represented India as the Senior Vice-President at the Asian Football Confederation and also had the privilege of being the first Indian to be on the FIFA Governing Council. As a person having been in sports administration at the national and the international level, I do have some first-hand knowledge and I can fully appreciate the sentiments and views expressed by the Minister and what the necessity of bringing this National Sports Governance Bill is. The hon. Minister rightly mentioned that in 2013, a genuine effort was made and it has been going on much before that since 1985, for 40 years. We have had a sports code. It has been a very loose code, it has been a very informal code and it never stood any legal scrutiny. That is why there was a need for a comprehensive legislation. The hon. Minister has rightly pointed out, in 2013, when this was being sought to be passed, I was also a part of the Government and I do

Contents Page

recall some of the instances which the hon. Minister did mention. I will not go into the further details except to say that what is happening today and what is being discussed today, is the need of the hour. Sir, all the sports federations—we must admit one thing—have many difficulties, including financial. The biggest sport in our country is cricket, undoubtedly, and, for that, the BCCI is a very self-sustained and self-sufficient body and one of the reasons is—we cannot also just say that the BCCI has got money—BCCI has worked hard towards it. The BCCI became what it is today only when we won the first World Cup in 1983 and then India really got the rise in international cricket. Therefore, the BCCI became such a supreme body. The same way, until and unless any sport does not do well at the international level, it cannot happen. Everybody wants to See the Indian flag and the Indian team winning a world title whether it is hockey, whether it is badminton or any other sport. That is the defining moment and that is why the Minister is trying is to See that all the sports federations do well and move in a direction which will bring glory to the country at the international level. Sir, the biggest advantage of this Bill is ...*(Time-bell)*... Sir, please allow me to speak. I am probably the one person who needs to speak two-three minutes and the time is available from this side. So, I would request you, please do not stop me to express my view.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That was the time given. But anyway, carry on. ...*(Interruptions)*...

SHRI PRAFUL PATEL: No; I am just telling you very honestly, Sir. This is important. Somebody who has some authority on the subject should be allowed to speak.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please continue.

SHRI PRAFUL PATEL: And, Sir, I am speaking with full knowledge of what the hon. Minister is trying to achieve through this Bill. The hon. Prime Minister has a vision. We are hoping to win the bid for the 2036 Olympics, which would itself be a redefining moment for Indian sports. We talk of *Viksit Bharat*. The hon. Minister said that by 2047, India should be a global sporting power. All this is very laudable and necessary. However, for that, we need a framework. Today, every federation - he is right about '350 court cases' - every single federation, right from the All India Football Federation, where I was involved, is mired in a legal case where the Constitution has not been finalized for many years. Courts take their own time because they have many other cases. Here, we are bringing in a tribunal, headed by a High Court Judge, which can

Contents Page

only be challenged in the Supreme Court. It will be focused, and such matters of dispute will be settled there.

The other important part is that sportsmen and sportswomen should get representation in the National Sports Federations, which is now being made mandatory by this Bill. This is the most important aspect. We all talk, and all the PILs that get filed talk about other vested interests being in sports bodies, but not the sportsmen themselves. This Bill gives them a mandatory opportunity to represent sports bodies. Therefore, I feel that this Bill is absolutely in the right direction.

We need to have this if sports in this country are to achieve glory far beyond cricket. Today, we have individual achievements, but we have very few collective achievements. That is why, Vice-Chairman Sir, this Bill is very important. The other Bill about doping is also very important. As a nation, we compete in international events, and we have to bring our laws and regulations at par with the rest of the world. Therefore, it is imperative that this Bill be passed with the fullest support of everyone present here.

Sir, I compliment the hon. Prime Minister for having this vision to have a National Sports Governance Bill, and I am also very happy that we have a Minister, Mansukh Bhai, who understands and takes pains. It is not just about being a Minister, उन्होंने इस विधेयक के संबंध में बहुत लोगों से व्यक्तिगत रूप से बातचीत की, लोगों के साथ मंथन किया, स्पोर्ट्समैन से मंथन किया और अलग-अलग स्टेकहोल्डर्स से बातचीत करने के बाद यह comprehensive Bill लाने का काम डा. मनसुख मांडविया जी ने किया है। मैं आपका, सरकार का और प्रधान मंत्री जी का अभिनंदन करता हूं और आप सभी से मेरा निवेदन है कि इस आवश्यक बिल को हम सब साथ में मिलकर पास कराएं।

डा. भीम सिंह (बिहार): माननीय उपसभाध्यक्ष महोदय, एक कवि ने लिखा है:-

"पत्थर सी हो मांसपेशियां, लोहे से भुजदंड अभय,
नस-नस में हो लहर आग की,तभी जवानी पाती जय।"

महोदय, इसी मंशा के साथ हमारे खेल मंत्री जी ये दोनों विधेयक लेकर आए हैं। ये दोनों ही पेश किए गए विधेयक शानदार हैं, लेकिन मैं अपनी बात को राष्ट्रीय खेल शासन विधेयक तक ही सीमित रखूंगा।

महोदय, मैं इस विधेयक के समर्थन में बोलने के लिए खड़ा हुआ हूं। यह विधेयक काफी सोच-विचार के बाद लाया गया है। सभी स्टेकहोल्डर्स से व्यापक चर्चा की गई है। विधेयक में खेल से संबंधित विभिन्न पहलुओं पर विचार कर उन्हें शामिल किया गया है, इसलिए यह अभूतपूर्व है। यह अभूतपूर्व इसलिए भी है, क्योंकि इसके पहले न केवल हमारे देश में, बल्कि दुनिया में भी खेल

Contents Page

से संबंधित कोई कानून मौजूद नहीं था। जहां मोदी सरकार कई क्षेत्रों में चौका और छक्का मार रही है, वहीं आज खेल की दुनिया में भी सिक्सर मारने का काम किया है।

महोदय, एक जमाना था जब कहा जाता था, "खेलोगे-कूदोगे होगे खराब, और पढ़ोगे-लिखोगे तो होगे नवाब", लेकिन अब वह जमाना नहीं रहा। आज खेल एक शक्ति के रूप में स्थापित है। जैसा कि हम जानते हैं, खेल की दुनिया में हमारा स्थान अभी थोड़ा नीचे है, लेकिन मोदी सरकार चाहती है कि इस खेल की दुनिया में भी हम और ऊंचे स्थान पर पहुंचें। इसलिए आज परिवार का नज़रिया बदल गया है, व्यक्ति का नज़रिया बदल गया है और सरकार का तो पूरा ही नज़रिया बदल गया है। जब कांग्रेस पार्टी की सरकार थी, उस समय Commonwealth Games हुए थे। माननीय सदस्यों को पता होगा कि CW Games में कितना बड़ा व्यापक घोटाला हुआ था। 70 हजार करोड़ रुपये का घोटाला हुआ था और वह किसने किया? सुरेश कलमाड़ी, जो कांग्रेस पार्टी के नेता हुआ करते थे, उनके नेतृत्व में इतना बड़ा घोटाला हुआ था। खेल शरीर को मजबूत करता है और शरीर सभी धर्मों का पालन करने में हमारी सहायता करता है। 'शरीरमाद्यं खलु धर्मसाधनम्' यानी कि शरीर से ही हम सभी धर्मों का पालन करते हैं। धर्मों, यानी कर्तव्यों का पालन करते हैं। सर, ऐसी ही परिस्थिति में जो मौजूदा बिल पेश किया गया है ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

डा. भीम सिंह : जी सर।

उपसभाध्यक्ष (डा. सस्मित पात्रा): आप कन्क्लूड कीजिए। आपका समय समाप्त हो रहा है।

डा. भीम सिंह : मेरा समय समाप्त हो गया है।

उपसभाध्यक्ष (डा. सस्मित पात्रा): आप कन्क्लूड कीजिए। आपके पास 30 सेकेंड का समय है।

डा. भीम सिंहः ठीक है। सर, एक विधेयक आया, दूसरा विधेयक आया, मैंने कभी नहीं बोला, लेकिन आज बोलने के लिए खड़ा हुआ, तो समय समाप्त हो गया, धन्यवाद। ...(**व्यवधान**)...

उपसभाध्यक्ष (डा. सस्मित पात्रा): आपकी पार्टी ने ही इतना समय दिया है। Shri Satnam Singh Sandhu; you have three minutes.

श्री सतनाम सिंह संधू (नामनिर्देशित)**:** उपसभाध्यक्ष महोदय, आपने मुझे बहुत ही ऐतिहासिक मौके पर बोलने का अवसर दिया है। सर, हमारा देश भारत विश्व का youngest nation है और यह बिल हमारे देश के करोड़ों नौजवानों की भावनाओं से जुड़ा हुआ है। मैं इसके लिए माननीय प्रधान मंत्री जी के प्रति आभार प्रकट करना चाहूंगा, जिनके बारे में यह माना जाता है कि देश को बड़े सपने देखने माननीय प्रधान मंत्री नरेन्द्र मोदी जी ने सिखाए। जब हम इस बिल के माध्यम से प्रधान मंत्री जी के vision को समझने की कोशिश कर रहे थे, जब माननीय मंत्री जी इसके बारे में विस्तार से

Contents Page

बता रहे थे, तो तीन बड़े सपने आदरणीय प्रधान मंत्री जी ने हमारे nation के लिए हमारे सामने रखे हैं। वर्ष 2036 में Olympics की मेजबानी करना एक बड़ा सपना है, जो आदरणीय प्रधान मंत्री जी ने देश के सामने रखा है और दूसरा बड़ा सपना यह है कि world के top five nations में sports में भारत को लेकर आना है। तीसरा बड़ा सपना और बहुत ही अहम सपना, जो आदरणीय प्रधान मंत्री जी ने हमारे देश को दिया है, वह women-led sports का सपना है। यह पहली बार होगा कि sports management में हमारे देश की बेटियों को, हमारे देश की बहनों को बराबर का मौका दिया जाएगा। मैं समझता हूं कि आदरणीय प्रधान मंत्री जी ने देश को सिर्फ बड़े सपने देखना नहीं सिखाया, बल्कि उनको हकीकत में प्राप्त कैसे करना है, achieve कैसे करना है, वह इस बिल के माध्यम से बता दिया है कि बड़े सपने देखकर कैसे achieve करने हैं और मुझे लगता है कि ये तीनों बड़े सपने, जो हमारे आदरणीय प्रधान मंत्री जी ने हमें दिए हैं, इस बिल के माध्यम से वे पूरे होंगे। खासकर मैं पंजाब की धरती से आया हूं। पंजाब की वह धरती, जिसने हमेशा ही देश के sports का गौरव बढ़ाने में सबसे बड़ा योगदान दिया है, तो मैं अपनी ओर से और पूरे पंजाबियों के तरफ से इस बिल का समर्थन करता हूं। आपका बहुत-बहुत धन्यवाद।

उपसभाध्यक्ष (डा. सस्मित पात्रा): श्री जयंत चौधरी।

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री; तथा शिक्षा मंत्रालय में राज्य मंत्री (श्री जयंत चौधरी): उपसभाध्यक्ष महोदय, मैं खेल मंत्री, भारत सरकार में मनसुख मांडविया जी को, खास तौर से जो उन्होंने एक साहसी पहल और प्रयास किया है और इस सदन में एक व्यापक मसौदा तैयार किया है, उसके लिए धन्यवाद देता हूं। देश की युवा शक्ति की तरफ से भारत सरकार को एक आभार भी व्यक्त करना चाहता हूं। मैं भी एक मंत्री के नाते उस सरकार में हिस्सा हूं। हमने कई बार इस सदन में देखा है कि कानूनी सुधार की दृष्टि से जो पुराने कानून हैं, उसमें हम संशोधन लाते हैं। यह कोई piecemeal change या परिवर्तन नहीं है, बल्कि यह wholesale revolutionary है। एक नई क्रांति लाने वाले कानून का मसौदा तैयार किया गया है और जैसा कि अभी प्रफुल्ल पटेल जी कह रहे थे कि इसमें कई तकनीकी पहलू हैं। कई कारण हैं, जिनकी वजह से यह बात यहाँ तक पहुँची है। एसोसिएशन्स में जो मिस गवर्नेंस हो रहा था, लीगल लॉग स्टैंडिंग इश्यूज़ चल रहे थे और जिस कारण से खेल का विकास रुक रहा था, जिस कारण से युवा भारत में, जिसमें युवा एक सामर्थ्य है, एक प्रतिभा है, एक मेहनत है, वह विश्व पटल पर निखरकर नहीं पहुंच पा रही थी, उसमें सुधार लाने के लिए यह कानून लाया गया है।

महोदय, मैं मानता हूं कि अभी तक कई एसोसिशन्स में देश का जो अनुभव रहा है कि नेता आधारित एसोसिएशन्स, जिन्हें आम जनता कुछ नेताओं की एम्बिशन्स के इर्द-गिर्द रहने वाले संगठन के रुप में देखने लगी थी, वे अब नेता से हटकर नियम और नीति आधारित होंगी और उनका पूरा नियंत्रण और नेतृत्व खिलाड़ियों और पूर्व खिलाड़ियों के हाथ में होगा।

महोदय, इसके साथ ही हमारे जो पैरा एथलीट्स हैं, जो स्पेशल ओलंपिक्स में भाग लेते हैं, हमारी जो वूमेन एथलीट्स हैं - जो कि हमारी आधी आबादी है, उनके सम्मान में कानून का यह प्रस्ताव लाया गया है।

Contents Page

महोदय, मैं अपनी तरफ से कुछ कहना चाहता हूं, क्योंकि मैं जिस राज्य से इस सदन में पहुँचा हूँ, उस उत्तर प्रदेश राज्य में मैंने महसूस किया है कि गाँव-गाँव में बहुत प्रतिभा है और इस बात की आवश्यकता है कि हम उन्हें कम उम्र में पहचानें, उन्हें वह अवसर दें, जो मूलभूत सुविधाएँ हैं, जो ढाँचे हैं, जो संरचना खेल के विकास के लिए गाँव में, ग्रामीण क्षेत्रों में होनी चाहिए, जिसकी ओर आज तक किसी ने ध्यान नहीं दिया, वे सभी उन्हें उपलब्ध कराएं। महोदय, 'खेलो इंडिया' के माध्यम से और प्रधान मंत्री जी का जो स्वयं का, व्यक्तिगत लगाव है, उस कारण से ये चीज़ें बदलने लगीं। मैं मानता हूं कि आज कोई भी ऐसा स्पोर्टिंग डिसिप्लीन हो, भारत का एथलीट – जैसा कि प्रफुल्ल जी कह रहे थे कि जब कोई जीत कर आता है और भारत का झंडा वहाँ फहराया जाता है, तो देशवासियों के रोंगटे खड़े हो जाते हैं - आज कोई भी एथलीट हो, जब वह जीतता है, तो शायद सबसे पहला बधाई देने वाला ट्वीट देश के प्रधान मंत्री स्वयं देते हैं। युवाओं की पीठ थपथपाना, युवाओं का सम्मान करना इस बिल का उद्देश्य है।

महोदय, मैं कौशल विकास में भी देखता हूं और हमारी भी कोशिश है कि जो एक स्किल काउंसिल है, जो स्पोर्ट्स के लिए डेडिकेटिड है, वहाँ हमें स्पोर्ट्स के पूरे ईको सिस्टम का विकास करना है और यह कानून उसमें मददगार साबित होगा।

महोदय, मेरठ का एक जिला और एक पंजाब राज्य का, अगर आप इन दोनों को कम्बाइन करेंगे, तो स्पोर्ट्स गुड्स इंडस्ट्री, जो देश की अर्थव्यवस्था में बहुत मजबूती से योगदान देती है, जो एक्सपोर्टिंग इंडस्ट्री है, वह लाखों लोगों को रोजगार देती है, लगभग 80 परसेंट उत्पादन अकेले मेरठ और पंजाब के एक शहर में है।

महोदय, अब भारत सरकार और यूके ने एफटीए कर दिया है। उस फ्री ट्रेड एग्रिमेंट के माध्यम से हमारी स्पोर्ट्स गुड्स इंडस्ट्री का भी बहुत प्रबल और तेज गति से विकास होने जा रहा है। महोदय, इन सारी चीज़ों का समावेश करते हुए देश के युवाओं के सम्मान में, खिलाड़ियों के सम्मान में, खिलाड़ियों को समाज में वह ओहदा देने के लिए, उनकी जीविका के निर्माण के लिए, उसके कौशल के विकास के लिए इस सदन में कानून का यह मसौदा चर्चा के लिए उपस्थित है और मैं इस प्रस्तावित बिल को अपना पूर्ण समर्थन देता हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shrimati Sudha Murty. You have five minutes, Madam.

SHRIMATI SUDHA MURTY (Nominated): Thank you, Sir, for giving me an opportunity to talk about sports, and I am going to talk particularly on anti-doping. When Buddha was meditating, he became so thin that he did not care for his body; Sujata came and gave him a glass of milk and said, "To achieve something in life, you require good health." Buddha drank that. Later Siddhartha became Gautama Buddha, and today he represents peace everywhere in the world. He is a global leader in terms of peace, etc. But the main reason was Sujata, who told him, "शरीरमाद्यं खलु धर्मसाधनम्।" 'Body is the mediator.' Through our body, we can do many better things. So, we have to look after the body to have good health.

Contents Page

India is very fortunate. We have a majority of youth in our country, and the wealth of a youth is good health. So, to have a good health, you require to play sports. Playing outside, playing games, is one of the essential things in life. Even in terms of psychology, endorphins get released through it. So 'sports' plays an important role. I am extremely happy that the Government of India, under the leadership of Mr. Modi and Mansukhji, our Sports Minister, has come up with a Bill, a law, a sports law, which is very, very essential. Now we are at par with other global institutions like WADA. We have NADA, we have our own lab, etc. But this Amendment will bring us at par, removing the erroneous part, making us internationally, globally competitive.

4.00 **P.M.**

I wish to touch upon just one part here. In villages, in rural areas, there are a lot of people, particularly children who are very good at sports with no connection to the high-level, international level, or even national level, games or facilities. Apart from that, they may not even know what doping is, which my subject today is. They may not understand what doping is and what is not. They may consume many food items, intentionally or unintentionally, without knowing, which may result in doping, and once the person is found to have taken dope, then, we know the consequences. They may be barred from sports for many months or years depending on the seriousness of the charge. Many of the athletes may not even know about it. Hence, along with this Bill, we should have awareness programmes, particularly in rural areas, where we have bright children, -- with *Khelo India*, they are getting a lot of facilities to help them come up to the national level -- making them aware of doping, which is a bad habit; without knowing this, they may land up somewhere else.

Sir, these are a few things which I wanted to mention. There should be an awareness camp to tell children what doping is and what they should not be doing. Secondly, it should be taught in regional languages. Thirdly, we should also give them mental counseling. Fourthly, we should make all these things mandatory so that there is a lot more awareness about doping. Fifthly, we should give them the best food and also tell them which food could fall under doping so that they do not touch it. These are a few things which we could add to this fantastic Bill, which Seeks to make our Bharat internationally at par with any other nation, and make us competent enough to take part in the Olympic Games. Hope, one day, we would host Olympic Games in our country, following all the rules.

Contents Page

I wish to once again congratulate people involved in this, officers, our Minister and our Prime Minister, for bringing the Anti-Doping Bill, Seeking to make us very proud international level players. धन्यवाद!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Shri Kesridevisinh Jhala; you have three minutes.

श्री केसरीदेवसिंह झाला (गुजरात): उपसभाध्यक्ष महोदय, आपने मुझे इस महत्वपूर्ण बिल पर बोलने का मौका दिया, इसके लिए मैं आपका धन्यवाद करता हूँ।

महोदय, जब 2014 में इस देश का नेतृत्व मोदी साहब ने सम्भाला, तब उन्होंने देश के फ्यूचर रोडमैप को तैयार करते हुए, हरेक वर्ग, हरेक विस्तार, हरेक विषय के लिए प्लानिंग की। हमारे देश के अंदर पूर्व की सरकारों ने कभी भी खेल की दुनिया में डेवलपमेंट करने का विचार नहीं किया। पॉलिसी पैरालिसिस से लेकर कोई विज़न न होने के कारण, फंड्स का एलोकेशन नहीं हो पाया और इन्फ्रास्ट्रक्चर डेवलपमेंट नहीं हो पाया - भारत देश में स्पोर्ट्स की परिस्थिति इस प्रकार की थी। उससे बाहर निकालने के लिए माननीय प्रधान मंत्री, मोदी साहब के नेतृत्व में, हमारे माननीय मंत्री, डा. मनसुख मांडविया जी के विज़न के तहत, जिस 'दि स्पोर्ट्स गवर्नेंस बिल, 2025' पर आज डिस्कशन हो रहा है, यह एक बहुत महत्वपूर्ण बिल है। भारत देश, जो हरेक विस्तार, हरेक वर्ग, हरेक विषय के अंदर अपना विकास कर रहा है, उसे आने वाले समय में एक खेल महासत्ता बनाने की तरफ यह बिल ले जा रहा है।

महोदय, इस बिल के अंदर स्पोर्ट्स रेगुलेटरी बोर्ड बनाने का प्रावधान है, जो हमारे नेशनल स्पोर्ट्स फेडरेशन्स को ओवरसी करेंगे, एक स्ट्रक्चरल फ्रेमवर्क तैयार करेंगे। काफी समय से पॉलिसी के कुछ ब्लैंक स्पॉट्स थे, उन्हें भरने के लिए लीगल फ्रेमवर्क बनाए हैं, मैं उससे संबंधित कुछ मुद्दे रखना चाहता हूँ। इस बिल के माध्यम से नेशनल ओलंपिक कमिटी बनेगी, पैरालंपिक कमिटी बनेगी, नेशनल स्पोर्ट्स फेडरेशन्स का निर्माण किया जाएगा। इन सब के माध्यम से, देश के स्पोर्ट्स का विषय आगे बढ़ेगा। केंद्र सरकार ने खेलो भारत नीति के माध्यम से, 2047 तक भारत देश को टॉप फाइव नेशन्स में लाने का रोडमैप रखा है। इसके मूल विचार में यह है कि अंतरराष्ट्रीय स्तर पर भारत आगे आए। ग्रासरूट लेवल्स पर हमारा टैलेंट स्पॉटिंग हो, वहां से चालू करके मजबूत कोचिंग और ट्रेनिंग सिस्टम्स के माध्यम से हमारे स्पोर्ट्समैन आगे बढ़ें, कंपिटिटिव लीग्स में भाग लें और सरकार जो इंफ्रास्ट्रक्चर बना रही है, उसके माध्यम से देश का नाम रोशन करें। आने वाले समय में स्पोर्ट्स एक इकोनॉमिक ग्रोथ इंजन भी बनने जा रहा है। स्पोर्ट्स टूरिज्म में हम देख रहे हैं कि हमारे भारत देश के अंदर पिछले 10 साल के अंदर मेजर इवेंट्स हुए हैं, जैसे कि Men's Hockey Champions Trophy, Under-17 Men's Hockey World Cup, FIDE Chess Olympiad, MotoGP Bharat, इस प्रकार के इंटरनेशनल लेवल के स्पोर्ट्स हमारे देश के अंदर आयोजित हुए हैं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्री केसरीदेवसिंह झालाः महोदय, आपने सिर्फ तीन मिनट का समय दिया है।

उपसभाध्यक्ष (डा. सस्मित पात्रा): यह समय मैंने नहीं दिया है, आपकी पार्टी ने दिया है।

श्री केसरीदेवसिंह झालाः महोदय, मैं ज्यादा नहीं कहूंगा। इसमें मंत्रालय की तरफ से महत्वपूर्ण बजट भी दिया गया है। एक समय में 2014 में 1,640 करोड़ का बजट था, आज वह बजट 3,800 करोड़ के आसपास हो गया है। खेलो इंडिया के माध्यम से इस देश के अंदर बहुत सारा इंफ्रास्ट्रक्चर खड़ा किया जा रहा है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्री केसरीदेवसिंह झालाः महोदय, हमारे देश के अंदर, आज घर-घर के अंदर सब लोग हमारे ओलंपिक मेडलिस्ट्स के नाम जानते हैं, जो भारत का नाम रोशन कर रहे हैं। मैं सबका नाम न लेते हुए, केवल एक नाम आज लेना चाहूंगा। हमारे जम्मू-कश्मीर विस्तार से एक 18 साल की world's first female armless archer शीतल देवी जी को हम सब ने भारत का नाम रोशन करते हुए देखा है। यह भारत की एक विकास गाथा का एक एग्जांपल है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to conclude, hon. Member.

श्री केसरीदेवसिंह झालाः महोदय, यह हमारी नारी शक्ति का एक एग्जांपल है। जम्मू-कश्मीर के संबंध में विपक्ष के नेता कहते हैं कि जम्मू-कश्मीर में क्या हुआ है। मैं कहता हूं कि आप यह एक मिसाल देखिए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. You have to conclude. We have to move on.

श्री केसरीदेवसिंह झालाः 17 साल की हमारी बेटी भारत का नाम पूरी दुनिया के अंदर रोशन करके आई है। इस प्रकार का काम आगे बढ़ता रहे और भारत विश्व के अंदर खेल में एक महासत्ता बने। इस प्रकार का माहौल खड़ा हो रहा है।

महोदय, मैं सिर्फ इतना कहूंगा कि आदरणीय प्रधान मंत्री मोदी साहब का विकसित भारत 2047 का जो विज़न है, उसमें सभी विभागों का विकास होना चाहिए। खेल एक महत्वपूर्ण विषय है। इस बिल के माध्यम से भारत खेल की एक महासत्ता बनेगा। मैं इस बिल का समर्थन करते हुए अपनी बात को शॉर्ट में खत्म करता हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Shrimati P.T. Usha.

Contents Page

SHRIMATI P.T. USHA (Nominated): Hon. Vice-Chairman, Sir, I am grateful to you for giving me this opportunity to express my thoughts in this august House about this landmark legislation which is close to my heart.

Sir, today is a day of immense personal and national significance, with deep emotion, pride and a sense of nearing towards historic justice. We, as a nation and a civilisational continuity, have always been invested in sports. As our Prime Minister, Narendra Modi *ji*, had mentioned in his speech during the 141st IOC session in Mumbai, and I quote, "We Indians are not only sport lovers but we live our lives in sports and the evidence of sporting history in archaeological remains, including one site where the remains of a 10,000-seater stadium were found, signifies that this was not just India's heritage but that of the entire world." We, the Bharatiyas, are hence the holders of historic and civilisational legacy in sports, not just to ourselves, but to the world. Our past is evidence of our greater role in sports.

As an athlete, as a sportsperson, who has worn the Tricolour closer to the heart, and now as the President of the Indian Olympic Association and a Member of this House, I have long awaited this moment, a moment that has remained a dream since 1985.

Let me take you back to 1984. It was Los Angeles Olympics. I was just 20 years old when I missed an Olympic bronze medal in 400-metre hurdles by one hundredth of a second. That day my heart broke, not just for myself but for an entire generation of Indian athletes who had the strength, the will, the courage but not the system, not the apparatus to hand-hold us efficiently through our journey. There was no comprehensive sports law to support the dreams we carried in our hearts, no institutional mechanism to protect the athlete, to promote transparency, or to ensure fair play in governance. Since then, four decades have passed, with nothing much changing in terms of addressing the stagnant status quo. For 40 years, many of us in the sporting fraternity have hoped, prayed and worked tirelessly for promulgating a legislation that would place the athlete at the very centre of India's sporting ecosystem; that is rightful, natural and justified. Today, that hope has transformed into action and legislation. I congratulate the hon. Prime Minister, Shri Narendra Modi, the Sports Minister, Dr. Mansukh Mandaviya, and the Government for presenting a visionary and long-overdue framework in the form of the National Sports Governance Bill, 2025.

This Bill will usher in accountability, transparency, gender parity and a merit-based approach to how sports federations function in our country. It will empower athletes, make governance athlete-centric and build confidence among sponsors, federations, and international partners. This Bill is not beyond governance; it is about

Contents Page

justice and fair play. It is about ensuring that every young girl from a village in Kerala or a boy from the mountains of Himachal, dreaming of participating in the Olympics, will have a system that believes in them, encouraging and supporting them as much as they believe in themselves. This legislation comes at a time when India is dreaming big for the Olympics, dreaming for its rightful share in the global sporting fraternity. Under the visionary leadership of the hon. Prime Minister, Shri Narendra Modi, India has set its sights on hosting the 2036 Olympic Games.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, you have to conclude.

SHRIMATI P.T. USHA: Just one more minute, Sir. I would again quote the hon. Prime Minister. He stated and I quote, "Sport is not the medium of winning medals, but it is a medium to win people's hearts. Sport belongs to everyone. It is for everyone. Sport not only creates champions; it also promotes peace, progress and wellness and a very strong and empowered medium for connecting the world."

For Bharat, this is not just a bid; it is a declaration of her capabilities and a clarion call for diplomacy through sports. Our Olympics bid is also an emphatic declaration that Bharat is ready, capable and determined to take its rightful place on the global sporting stage. This Bill is a critical pillar of that grand vision. Without robust governance and well-laid-out statutes, the dream of hosting the Olympics and emerging as a global sporting powerhouse would remain incomplete. It is this Government's commitment to a Viksit Bharat - a developed India - that truly reflects in this legislation.

Let us not See this only as a legal framework. Let us See this as a moral promise - a promise that athletes will no longer be let down by opaque systems or internal politics, that talent will be celebrated and not sidelined, that India will not just participate but will compete, win and lead. As someone who once ran barefoot on clay tracks and who now stands here in the Parliament with the responsibility of representing both athletes and citizens, I can say with full conviction that this Bill will change the lives.

Let me also bring out the need for the most critical segment in sports administration and fair conduct, that is, the need for a very strong and resolute legislation on anti-doping mechanisms. The National Anti-Doping (Amendment) Bill, 2025, has assured NADA's "operational independence" and the creation of a National Board for Anti-Doping in Sports with powers to overSee NADA and advise the Government on Anti-Doping Rules.

Contents Page

We have entered a new era where effective curbing of the menace of doping can be independently addressed. Let me also state that it is through such effective legislation that we can improve our image and evolve as a sporting superpower by bringing in a new culture of clean sports and our commitment to clean athletics can be achieved by adhering to stringent regulations. I would also like to point out that stringent measures are now taken to ensure dope-free athletes and a dope-free Bharat so that our dream of hosting the Olympics is paved smoothly by cleaning up the sports sector by these landmark legislations. In conclusion, I thank hon. Prime Minister Shri Narendra Modi; hon. Minister of Youth Affairs and Sports, Shri Mansukh Mandaviya and the Government of India for listening to the voice of athletes, past and present. I thank my fellow Members for the overwhelming support this Bill has received. And I say to every young athlete, आपका समय आ गया है; your time has come. देश बदल गया है और आपका सपना तेजी से साकार होगा, क्योंकि मोदी सरकार आपके साथ है, हर कदम, हर मोड़ पर और हर क्षण।

Sir, I would conclude by saying to all the young Indians, waiting to fulfil their dreams to become successful in sports and athletics, that this Bill will illuminate their path with clarity and purpose. The nation stands with you, for you, and because of you. Let this be the beginning of India's sporting golden age and खेल क्रीड़ा अमृत काल। जय हिन्द! जय भारत!

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Dr. Parmar Jashvantsinh Salamsinh.

DR. PARMAR JASHVANTSINH SALAMSINH (Gujarat): Hon. Vice-Chairman, Sir, I would like to thank you for giving me the opportunity to speak on the National Sports Governance Bill, 2025, a landmark step in India's journey towards transparent, accountable and athlete-centric sports governance. Sir, under the visionary leadership of hon. Prime Minister, Shri Narendra Modi, last eleven years have Seen a revolution in India's sports ecosystem from state-of-the-art infrastructure, increased budgetary commitment, and talent grooming from the remotest corners, preparing India for hosting mega-events like the upcoming Under-20 Athletics Championship and potentially the 2036 Olympics.

Sir, why is this Bill necessary? The existing National Sports Code of 2011 was only a set of guidelines, not a binding law. Many national sports federations ignored its mandates, delaying elections, excluding sportspersons from decision-making and failing to submit audited accounts. This opened the door to political interference and financial opacity. Sir, we must not forget the painful lessons of the past. In 2012,

Contents Page

under the Congress-led Government, the Indian Olympic Association was suspended by the International Olympic Committee for violating the Olympic Charter. Indian athletes had to compete under a neutral flag, a moment of deep shame for the nation. Scandals like the 2010 Commonwealth Games further tarnished our global reputation.

Coming to the salient features of the Bill, the Bill creates a National Sports Board to overSee governance of all recognized sports bodies, including the BCCI for the first time, ensuring uniformity, transparency and accountability. It empowers the Board to suspend or de-recognize anybody that fails to publish audited accounts, misuse public funds or neglect timely elections.

Importantly, Clause 15(2) designates recognized sports organizations as public authorities under the RTI Act 2005, enabling citizens to hold them accountable. Sir, the Bill mandates every national sports federation to form the Athletes Committee so that the sportspersons have a legitimate voice in governance with the representation on Executive Committees. Another historic feature is the establishment of a National Sports Tribunal for swiftly resolving sports disputes, clearing nearly 350 pending cases from our courts and building a robust body of sports jurisprudence in India.

In conclusion, the Bill is not just about rules and structures, it is about protecting our athletes, restoring public trust and positioning India as a global sports powerhouse. While wholeheartedly supporting this timely and far-sighted legislation, I congratulate hon. Prime Minister and hon. Sports Minister. In the end, I urge the House to pass it with unanimity for the bright future of Indian sports. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Sana Sathish Babu.

SHRI SANA SATHISH BABU (Andhra Pradesh): Mr. Vice-Chairman, Sir, I stand here to support the National Sports Governance Bill, 2025 on behalf of the Telugu Desam Party and on behalf of our hon. Chief Minister, Nara Chandrababu Naidu Garu, under whose leadership, we formed the Sports Policy, 2024-29, which is placed in Andhra Pradesh. As a sportsman and as the Secretary of the Andhra Cricket Association, I know that real champions are made at grassroots level. This Bill is a big step towards building a complete system — from finding talent in rural villages to ensuring fair governance and athlete care. This landmark Bill is a game-changer for Indian sports, giving a clear legal framework to run national sports federations with honesty, fairness and transparency. For the first time, athlete protection is at the centre with safe sport rules, quick grievance systems and fair selection processes. It establishes the

Contents Page

National Sports Tribunal, modelled on the world-famous Court of Arbitration for Sport to resolve disputes swiftly and fairly. And, Sir, age limit between 25 years to 70 years will give a balance of youth and experience in the governance which is good for the governing councils. Through a national panel of electoral officers, there will be fair elections leading to clean governance. Clause 30 of this Bill empowers the Centre to adopt international best practices, perfectly aligning with our State's roadmap under the hon. Chief Minister Nara Chandrababu Naidu Garu, from hosting the national events to improving rural facilities and integrating artificial intelligence and data analytics in athlete training. Sir, here I would like to make a mention of the parent body of the Andhra Cricket Association, the BCCI, which is the clear benchmark for all the sports bodies. They can follow its model to excel, as it is the most successful example in sports management. Since 2019, it has grown in professionalism and global respect. With cricket returning to the Olympics in 2028, India has a golden chance to shine on the world stage.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI SANA SATHISH BABU: Sir, as India is aiming to host the 2036 Summer Olympics, this Bill will prepare our sports governance for the world stage. Under the strong leadership of our hon. Prime Minister, Shri Narendra Modi, it will build better systems, nurture the champions and make India proud and bigger in the world sports. I congratulate the hon. Sports Minister, Dr. Mansukh Mandaviya, for bringing this Bill. Thank you.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Shrimati Dharmshila Gupta.

श्रीमती धर्मशीला गुप्ता (बिहार): माननीय उपसभाध्यक्ष महोदय, आज आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर दिया है, इसके लिए मैं आपका आभार व्यक्त करती हूँ। आज जब मैं 'राष्ट्रीय खेल शासन विधेयक, 2025' पर चर्चा के लिए खड़ी हूँ, तो मुझे गर्व है कि यह विधेयक हमारे देश के खेल इतिहास में एक नए युग की शुरुआत करने जा रहा है। मैं माननीय प्रधान मंत्री जी के प्रति आभार व्यक्त करना चाहती हूँ कि यह बिल आधी आबादी के सम्मान में लाया गया है। मैं माननीय खेल मंत्री आदरणीय मनसुख मांडविया जी के प्रति भी आभार व्यक्त करना चाहती हूँ कि उनके प्रयास से यह बिल लाया गया है और उन्होंने अपने सम्बोधन में कहा है कि 'नेशनल स्पोर्ट्स कमीशन' में चार महिला प्रतिनिधि भी रहेंगी। यह केवल खेलों के प्रशासनिक सुधार का प्रयास नहीं है, बल्कि यह एक ऐसी व्यवस्था की स्थापना का संकल्प है, जिसमें पारदर्शिता, जवाबदेही और नैतिकता सर्वोच्च हो। इस विधेयक के माध्यम से खिलाड़ियों के अधिकारों की रक्षा,

Contents Page

खेल के विकास का स्पष्ट रोडमैप और शिकायतों के समयबद्ध समाधान की ठोस व्यवस्था सुनिश्चित होगी।

महोदय, माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में बीते वर्षों में खेलों का स्वरूप ही बदल गया है। पूर्व की सरकार ने खेल पर कोई ध्यान नहीं दिया था और युवाओं की प्रतिभा को आगे बढ़ने नहीं दिया था, लेकिन आज खेल केवल मनोरंजन का माध्यम नहीं, बल्कि राष्ट्र-निर्माण का एक सशक्त साधन बन चुके हैं। "खेलो इंडिया" ने गांव-गांव में खेल की संस्कृति को पुनर्जीवित किया, "Target Olympic Podium Scheme" ने खिलाड़ियों को विश्वस्तरीय प्रशिक्षण और संसाधन उपलब्ध कराए और "Fit India Movement" ने पूरे देश को स्वास्थ्य तथा खेल के महत्व के प्रति जागरूक किया। टोक्यो ओलंपिक और पैरा-ओलंपिक में भारत का अब तक का सर्वश्रेष्ठ प्रदर्शन, एशियाई खेलों और कॉमनवेल्थ में लगातार बढ़ती पदक संख्या इस सरकार की दूरदर्शी नीतियों और खिलाड़ियों के प्रति उसकी प्रतिबद्धता के प्रमाण हैं। यह माननीय प्रधान मंत्री, आदरणीय मोदी जी की सोच है। एक महिला सांसद होने के नाते मैं यह भली-भांति समझती हूँ कि खेलों में महिलाओं की भागीदारी और सुरक्षित माहौल कितना महत्वपूर्ण है। यह विधेयक हर खिलाड़ी, चाहे वह पुरुष हो या महिला, को समान अवसर और निष्पक्ष व्यवस्था का भरोसा देता है। यह सुनिश्चित करेगा कि खेलों में केवल प्रतिभा और मेहनत का मूल्यांकन हो न कि किसी अन्य आधार पर भेदभाव हो।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have to conclude now.

श्रीमती धर्मशीला गुप्ता: सर, आज हमारे देश में खेल महज एक प्रतियोगिता नहीं, बल्कि सामाजिक परिवर्तन का माध्यम बन रहे हैं। इस विधेयक के जरिए हम खेलों में न केवल सुशासन की नई परंपरा स्थापित करेंगे, बल्कि एक ऐसी पीढ़ी तैयार करेंगे, जो अनुशासन, ईमानदारी और देशभक्ति को जीवन के हर क्षेत्र में अपनाएगी।

मैं पूरे विश्वास के साथ कहती हूँ कि "राष्ट्रीय खेल शासन विधेयक, 2025" भारत को खेल महाशक्ति बनाने की दिशा में एक निर्णायक कदम है और आने वाले वर्षों में हमारे देश की खेल प्रतिभाओं को यह विश्व के शिखर तक पहुँचाएगा, इसलिए मैं इस विधेयक का पूर्ण समर्थन करती हूँ, धन्यवाद।

SHRI RAVI CHANDRA VADDIRAJU (Telangana): [&]"Hon. Vice-Chairman Sir, I thank you for giving me the opportunity to participate in the debate on The National Sports Governance Bill, 2025 and The National Anti-Doping (Amendment) Bill, 2025.

Sir, these Bills, introduced by the Minister of Youth Affairs and Sports, reflect the Central Government's commitment to strengthening sports in India by making it more transparent, fair, and aligned with international standards like the Olympic

[&] English translation of original speech delivered in Telugu.

Contents Page

Charter. On behalf of the Bharat Rashtra Samithi Party, I express our full support for these important legislations.

Sir, this Bill aims to develop sports, protect athletes, and ensure good governance. Clause 3 creates important bodies like the National Olympic Committee, National Paralympic Committee, National Sports Federations, and Regional Sports Federations, with proper recognition rules so Indian athletes can compete internationally. Clause 4 explains how these bodies should be run - equal representation, outstanding sportspersons in decision-making, women's representation, term limits, and committees for ethics, disputes, and athletes. This will reduce favoritism and bring fairness. Clause 6 gives it powers to grant or cancel recognition, maintain registers, issue ethics guidelines, and create a Safe Sports Policy. Clause 12 requires a Code of Ethics, and Clause 13 sets up grievance systems. Clause 17 forms a National Sports Tribunal led by a former Supreme Court Judge or High Court Chief Justice to settle disputes quickly. Clause 16 creates a Sports Election Panel for fair elections in sports bodies. Clause 14 says only recognized bodies will get government funds.

Turning to Telangana, under the visionary leadership of our first Chief Minister, Shri K. Chandrashekar Rao, the State has invested ₹300 to ₹400 crores in sports infrastructure over the past decade. We have built 36 stadiums nearing completion and indoor facilities across all 33 districts. Telangana has produced over 50 Olympians, including distinguished athletes like Pullela Gopichand, Sania Mirza, P.V. Sindhu, Mohammad Sirajuddin, Ishant Singh, and Nikhat Zareen, a two-time world boxing champion. From my own district, Sadula Meghana has earned medals in 25-meter range shooting at the Junior ASEAN Championship and Junior World Cup. Sreeja Akula is another proud sportsperson from Telangana.

However, some hockey stadiums still lack modern astro turf, and athletes in hockey, football, basketball, and swimming face shortages of coaching centers and basic resources. Despite Telangana's significant contributions to Indian sports, the State received only ₹17.77 crores from the national sports budget of ₹2,161 crores. Meanwhile, States like Gujarat and Uttar Pradesh, with fewer athletes, received nearly 40% of the funds. This disparity must be addressed to ensure equitable development.

Regarding the National Anti-Doping (Amendment) Bill, 2025, I urge that the list of banned substances be made available in regional languages such as Telugu, to increase awareness and compliance. Telangana currently depends on labs in other states for testing, which causes delays that can hamper athletes' careers. Grassroots

Contents Page

athletes often lack adequate nutrition, medical care, and training facilities, increasing their vulnerability to unsafe practices.

Therefore, I suggest organizing anti-doping awareness campaigns in Telugu and other local languages, especially targeting rural and semi-urban areas. A WADA-accredited dope-testing laboratory should be established in Hyderabad to facilitate timely and accessible testing. Furthermore, NADA must be strengthened with more resources and trained personnel to meet growing demands. Provision of comprehensive nutrition, medical, and training support for grassroots athletes is crucial.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI RAVI CHANDRA VADDIRAJU: In conclusion, the National Sports Governance Bill, 2025 offers a progressive framework that balances the independence of sports bodies with necessary accountability. With some adjustments for fair resource distribution, it can benefit all states equitably. The Bharat Rashtra Samithi Party firmly believes that these Bills, introduced by hon. Minister Shri Mansukh Mandaviya, will significantly advance sports development in Telangana and across India. I, therefore, express my wholehearted support for the Bills. Thank you, Sir."

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Message from the Lok Sabha; Secretary-General.

MESSAGES FROM LOK SABHA— *Contd.*

The Indian Ports Bill, 2025

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 12th August, 2025, passed the Indian Ports Bill, 2025.

I lay a copy of the said Bill on the Table.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now, Shri Bhubaneswar Kalita.

Contents Page

GOVERNMENT BILLS— *Contd.*

I. The National Sports Governance Bill, 2025; and

II. The National Anti-Doping (Amendment) Bill, 2025

SHRI BHUBANESWAR KALITA (Assam): Mr. Vice-Chairman, Sir, I thank you for giving me the opportunity to speak a few words on the National Sports Governance Bill, 2025. Other speakers have already spoken about this Bill. I would only pick up and raise a few points for the benefit of the hon. Minister.

Sir, as we all know, India is a young nation; 65 per cent of our population is below 35 years of age. So, sports and youth welfare is one of the very important components of our society and, very rightly, our hon. Prime Minister has given importance to this segment of the society. The Modi Government has prioritized sports and youth affairs, boosting the ecosystem with comprehensive support. The Budget allocation for the Ministry of Youth Affairs and Sports has risen significantly from Rs. 1,219 crore in 2013-14 to Rs. 3,794 crore in 2025-26, marking a rise of 211.2 per cent. A major portion of this, that is, Rs. 2,191 crore has been allocated for Central Sector Schemes with flagship scheme Khelo India programme receiving Rs. 1,000 crore. With increased investment, strategic planning and world-class talent, India's sporting transformation under the dynamic leadership of Shri Narendra Modi is no longer a vision, but an unfolding reality. As the country eyes the 2036 Olympics, its journey towards becoming top 10 sporting nation is firmly on track. If India has to become a developed country by 2047, we have to develop in all areas of the society and in all sectors of the nation. Sports is an important sector because without being in top ten or top three in Olympics or any other games, you cannot tell yourself that you have developed in sports. So, the National Sports Governance Bill, 2025 is an important step towards that. I would only say a few more words on this.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you will have to conclude.

SHRI BHUBANESWAR KALITA: Sir, the visionary policies of the Modi Government have undertaken a strategic shift to transform sports from a recreational activity into a professionalized sector moving beyond the past era of limited institutional support. This transformation is spearheaded by the Khelo India Programme which focuses on developing infrastructure and fostering a national sports culture. Further, to counter doping, whose root-cause is low level of awareness among athletes and which

Contents Page

presents a major obstacle to fair competition, Khelo Bharat Niti 2025 was introduced as an educational policy designed to inform future athletes about doping risks and prevent inadvertent doping.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

SHRI BHUBANESWAR KALITA: The policy is complemented by legislative effort through this 2025 Bill which would provide a robust legal framework to support the anti-doping initiatives.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, thank you.

SHRI BHUBANESWAR KALITA: Sir, there was a case which I want to cite here.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You will have to wrap up. You are aware that the time is over.

SHRI BHUBANESWAR KALITA: It is not the allopathic medicines alone which athletes take. They take ayurvedic medicines also because it depends on the coach. In the coaching, if the coach gives a proper medicine which does not amount to doping, the doping cases would reduce. So, it is very important that in coaching and among the coaches, the awareness should be made. Then, the awareness would be automatically made to the athletes. Thank you very much, Sir.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shrimati Seema Dwivedi.

श्रीमती सीमा द्विवेदी (उत्तर प्रदेश): उपसभाध्यक्ष महोदय, आज आपने राष्ट्रीय खेल प्रशासन विधेयक, 2025 पर मुझे बोलने का अवसर दिया, इसके लिए मैं आपके प्रति बहुत आभारी हूं। महोदय, यह विधेयक महिलाओं के सम्मान का विधेयक है। महिलाओं के लिए खेल के क्षेत्र में आगे बढ़कर बराबरी करने का विधेयक है और युवाओं के उत्थान का विधेयक है।

महोदय, खेल एक ऐसी चीज़ है, जिसके माध्यम से हम अपने व्यक्तिगत प्रयास को दिखाने का काम करते हैं। खेल का प्रांगण - चाहे कोई भी खेल हो, वहां पर जब खिलाड़ी खेलता है, जब कोई हमारा प्लेयर खेलता है, तब वहां पर उसकी अपनी व्यक्तिगत प्रतिभा दिखती है कि फलां खिलाड़ी की प्रतिभा क्या है? मैं माननीय प्रधानमंत्री जी की बहुत आभारी हूं कि जिन्होंने खेल का बजट दुगना किया। मैं माननीय मंत्री जी की भी बहुत आभारी हूं कि आपने खेल जगत में कुछ नया करने के बारे में सोचा। महोदय, आज मैं यह आपके सामने कहना चाहूंगी कि जो हमारा खेल

Contents Page

विधेयक है, यह बहुत सारी खामियों को दूर करने वाला विधेयक है। आपको याद होगा, जब राष्ट्रमंडल खेल घोटाला हुआ था, उसके चेयरमैन सुरेश कलमाड़ी जी थे। आज मेरे सामने के साथी यहां पर नहीं बैठे हैं, अगर वे होते, तो मैं इसके बारे में विस्तार से चर्चा करती। वर्ष 2014 के बाद लगातार खेलों के बारे में हमारे प्रधानमंत्री जी ने सोचा और यह सोच ऊपर से नहीं, बल्कि गांवों से खिलाड़ियों को कैसे लेकर आएं, गांव से खिलाड़ी कैसे पैदा किए जाएं, उनका कैसे उत्थान किया जाए, वर्ष 2014 से लेकर आज वर्ष 2025 तक किसी प्रकार का कोई घोटाला ना होने के बावजूद, आज जब ओलंपिक में हमें कोई भी मेडल प्राप्त होता है, उसमें भारत का स्थान बड़े अच्छे शब्दों में पाया जाता है। सर, पी.टी. उषा जी यहां पर बैठी हैं। इनको हम लोग उड़नपरी कहा करते थे और पी.टी. उषा जी का राज्यसभा में चयन इस बात को दर्शाता है कि प्रधानमंत्री जी की खेलों के बारे में कितनी बड़ी कल्पना है। वे चाहते हैं कि पी.टी. उषा जैसी हमारी बहुत सी बेटियां खेल के क्षेत्र में आगे बढ़ें।

महोदय, मैं आपसे यह कहना चाहूंगी कि जब आदमी मैदान में खेलने के लिए जाता है, तो यह सोचता है कि हम कितना अच्छा प्रदर्शन करके दिखाएं। लेकिन महोदय, पहले क्या होता था? पहले यह होता था कि खेल में जो हमारे खिलाड़ी होते थे, उनका चयन उनकी योग्यता के आधार पर नहीं होता था। महोदय, पहले खिलाड़ी का चयन उसकी योग्यता के आधार पर न होकर, उसके सोर्स के आधार पर होता था। जब आप सोर्स से किसी चीज को लाएंगे, तो वह उतना अच्छा रिस्पॉन्स नहीं दे पाएगा, जितना उसको देना चाहिए।

महोदय, यह प्रश्न उठ सकता है कि यह खेल विधेयक क्या है? मैं इस खेल विधेयक के बारे में बताना चाहती हूं। यह खेल विधेयक खेल निकायों में निष्पक्ष, नैतिक और पारदर्शी कार्यान्वयन सुनिश्चित करता है, यह खिलाड़ियों के अधिकारों और कल्याण की रक्षा करता है, भारत में खेलों का संवर्धन और विकास करता है, खेलों में उत्पन्न विवादों और शिकायतों के समाधान के लिए स्पष्ट नियम निर्धारित करता है एवं भारतीय खेल प्रशासन को ओलंपिक और पैरा ओलंपिक चार्टर जैसे वैश्विक मानकों के अनुरूप बनाता है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्रीमती सीमा द्विवेदी: महोदय, अब हम यह भी पूछ सकते हैं कि इस विधेयक की आवश्यकता क्या है? मैं इस विधेयक की आवश्यकता बताना चाहती हूं। अत्यधिक अदालती मामलों, 350 से अधिक अदालती मामलों और एनएसएफ चुनाव पर लगातार रोक लगाए जाने के कारण खेल निकायों के सुचारू संचालन में समस्या उत्पन्न हो रही है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

श्रीमती सीमा द्विवेदी: इस समस्या का हल करने के लिए यह विधेयक लाना बहुत जरूरी था।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude.

Contents Page

श्रीमती सीमा द्विवेदी: महोदय, एनएसएफ में पारदर्शिता और जवाबदेही के मामले, खेल परिसंघों और धनराशियों एवं पदों के दुरुपयोग, एथलीटों के उत्पीड़न आदि जैसी समस्याओं का भी सामना करना पड़ता है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्रीमती सीमा द्विवेदी: महोदय, मैं आखिरी बात कहना चाहती हूं। प्रशासन में महिलाओं का सीमित प्रतिनिधित्व है, महिलाओं को निर्णय लेने का पर्याप्त अधिकार नहीं मिलता है, जबकि महिला एथलीटों की संख्या अब कुल एथलीटों की लगभग आधी संख्या है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्रीमती सीमा द्विवेदी: महोदय, अगर एक मिनट का समय और मिल जाता, तो मैं कुछ और बात कहना चाहती हूं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please. You will have to conclude.

श्रीमती सीमा द्विवेदी: मैं अंत में यही कहना चाहूंगी कि मैं इस विधेयक का बहुत समर्थन करती हूं। महोदय, मैं महिला जगत की तरफ से भी इस बिल का समर्थन करती हूं और भारत देश युवाओं का देश है, इसलिए मैं युवाओं की तरफ से भी इस बिल का समर्थन करती हूं। महोदय, मैं इस बिल का समर्थन इसलिए भी करना चाहती हूं कि क्योंकि हमारा यह जो खेल विधेयक आया है, यह तमाम कमियों को दूर करने वाला विधेयक है।

महोदय, मैं इस विधेयक के माध्यम से श्रद्धेय प्रधानमंत्री जी के प्रति आभार व्यक्त करना चाहूंगी और माननीय मंत्री जी को धन्यवाद देना चाहूंगी।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Now, Shri Dhananjay Bhimrao Mahadik; three minutes.

श्री धनंजय भीमराव महादिक (महाराष्ट्र): धन्यवाद उपसभाध्यक्ष जी, आपने मुझे The National Sports Governance Bill, 2025 और The National Anti-Doping (Amendment) Bill, 2025 पर बोलने का मौका दिया है। मैं हमारे विज़नरी प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी का, हमारे खेल मंत्री मनसुख मांडविया जी का और हमारे राज्य से खेल राज्य मंत्री रक्षा खाडसे जी का अभिनंदन करता हूं कि वे यह विधेयक लेकर आए हैं।

महोदय, 2014 के बाद से हमारे देश में खेल की स्थिति में बहुत सुधार आया है। हमारे प्रधानमंत्री जी की लीडरशिप में जो नीतियां बनी हैं, उनसे निश्चित ही हमारे देश में ओलंपिक के मेडल्स तो बढ़े हैं, लेकिन खिलाड़ियों के लिए और व्यापक काम करने की जरूरत है और इसके लिए यह विधेयक बहुत जरूरी है।

Contents Page

महोदय, हमारे देश में सभी जो स्पोर्ट्स एक्टिविटीज हैं, वे फेडरेशन के माध्यम से होती हैं और फेडरेशन्स की राजनीति की वजह से जो कोर्ट मैटर्स चल रहे हैं, उनकी वजह से हमारे देश के खिलाड़ियों का बहुत बड़ा नुकसान हो रहा था। इस समस्या का उपाय करने के लिए यह बिल लाना बहुत जरूरी है।

महोदय, इस बिल का सबसे महत्वपूर्ण अंग यह है कि इसमें राष्ट्रीय खेल बोर्ड का गठन किया गया है। अब आगे से यह बोर्ड तय करेगा कि फेडरेशन की जो मान्यता है, वह मान्यता इसी बोर्ड के माध्यम से फेडरेशन को मिलेगी। फेडरेशन का जो चुनाव होगा, उसकी देखरेख करने का काम भी यह नेशनल स्पोर्ट्स बोर्ड करेगा। महोदय, अगर इसमें धन का दुरुपयोग हो रहा है या कोई घोटाले हो रहे हैं, तो उन पर नियंत्रण करना, उनका आचरण निर्धारित करना और उनकी जांच करने के काम भी नेशनल स्पोर्ट्स बोर्ड करेगा। महोदय, एक आदर्श आचार संहिता लागू करने का काम भी इस बोर्ड के माध्यम से होगा, जिससे खिलाड़ियों का जो उत्पीड़न होता है, उसमें कमी आएगी।

उपसभाध्यक्ष जी, जो फेडरेशन्स बनते थे, उनमें बहुत पॉलिटिकल इन्फ्लुएंस होता था, लेकिन आगे चलकर इसमें जो प्रतिनिधित्व होगा, उस फेडरेशन की जो कमेटी बनेगी, उसको डिसाइड करने का या उसका चुनाव कराने का काम भी यह बोर्ड करेगा।

महोदय, इसमें सबसे महत्वपूर्ण बात यह है कि इसमें दो खिलाड़ी आवश्यक हैं और चार महिलाओं का प्रतिनिधित्व भी आवश्यक है। इस बिल की सबसे महत्वपूर्ण बात यही है।

महोदय, इससे पहले, वह खिलाड़ी, जिसने हाथ में कभी बैट नहीं पकड़ा था, वह क्रिकेट बोर्ड का चेयरमैन होता था, जो कभी ग्राउंड में नहीं गया, वह कबड्डी का चेयरमैन होता था, जो कभी पानी में नहीं उतरा, वह स्विमिंग का चेयरमैन बन जाता था। इसमें आगे चलकर जो भी चयन होगा, उसमें खिलाड़ियों का समर्थन रहेगा, महिलाएं भी शामिल रहेंगी। इसके साथ ही, कार्यकाल और आयु की सीमा भी तय की जाएगी। यह अतीत से एक बड़ा बदलाव है। सर, खिलाड़ियों, विशेषकर महिलाओं की निर्णय प्रक्रिया में अकसर महत्वपूर्ण भूमिका होती है, उसमें इसकी मदद मिलेगी। जो मैटर्स कोर्ट में प्रलंबित हैं, आगे चलकर उनके लिए भी कोर्ट में जाने की जरूरत नहीं है। अदालत के सामने जो भी मैटर्स प्रलंबित हैं, वे अब बोर्ड के पास जाएंगे और उनका निर्णय भी यह बोर्ड लेगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...*(Interruptions)*...

श्री धनंजय भीमराव महादिक: यह विधेयक राष्ट्रीय खेल न्यायाधिकरण की स्थापना करता है, जिसके अध्यक्ष सर्वोच्च न्यायालय के सेवानिवृत्त न्यायाधीश होंगे। इस वजह से इसमें बहुत पारदर्शिता आएगी और लम्बित मामलों में त्वरित फैसले होने में मदद होगी। यह चुनाव में पारदर्शिता भी लाएगा और इससे खिलाड़ियों के परफॉरमेंस पर भी असर होगा।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्री धनंजय भीमराव महादिक: स्पोर्ट्स के क्षेत्र में भारत की वैश्विक स्थिति को मजबूत करने के लिए यह बिल बहुत महत्वपूर्ण है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Let us start concluding. ...*(Interruptions)*...

श्री धनंजय भीमराव महादिक: सर, मैं आधा मिनट और लूँगा।

भारत 2036 ओलंपिक की बोली लगाने और अन्य बड़े आयोजनों की मेजबानी की तैयारी कर रहा है। यह विधेयक हमारे खेल शासन को वैश्विक मानकों और ओलंपिक चार्टर के अनुरूप लाता है। सर, मेरा समय समाप्त हो रहा है। मैं माननीय मंत्री जी से एक रिक्वेस्ट करना चाहूँगा। हमारे यहाँ पर खेलो इंडिया की योजना बनी थी, जिससे हजारों-लाखों बच्चे खेल क्षेत्र में आए हैं। सामान्य परिवारों से बच्चे आते हैं, जिनकी आर्थिक स्थिति अच्छी नहीं होती है।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please conclude. ...*(Interruptions)*...

श्री धनंजय भीमराव महादिक: लेकिन केंद्र सरकार के खेलो इंडिया कार्यक्रम की वजह से उनकी आर्थिक स्थिति अच्छी बनती है, जिसकी वजह से बच्चे और आकर्षित होते हैं। मैं माननीय मंत्री जी से आग्रह करूँगा कि इसे और कायम किया जाए।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you.

श्री धनंजय भीमराव महादिक: इसके साथ ही, जो खेलो भारत नीति ला रहे हैं, उससे भी इस क्षेत्र में बहुत बड़ा परिवर्तन और बदलाव आएगा। मैं इन दोनों बिलों का पूरी तरह से समर्थन करता हूँ, धन्यवाद।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Now Shrimati Maya Naroliya.

श्रीमती माया नारोलिया (मध्य प्रदेश): उपसभाध्यक्ष महोदय, आपका धन्यवाद कि आपने मुझे इस महत्वपूर्ण बिल पर बोलने का अवसर प्रदान किया।

राष्ट्रीय खेल शासन विधेयक, 2025 एवं राष्ट्रीय डोपिंग रोधी (संशोधन) विधेयक, 2025 - ये बिल खेल ढाँचे को पारदर्शी, जवाबदेह और खिलाड़ी केंद्रित बनाने की दिशा में एक क्रांतिकारी कदम हैं। मैं इन बिलों का समर्थन करती हूँ।

इन समावेशी विधेयकों के माध्यम से, प्रत्येक नेशनल स्पोर्ट्स फेडरेशन, जिनमें बीसीसीआई भी शामिल है, की 15 सदस्यीय कार्यकारी समिति में कम-से-कम दो विशिष्ट खिलाड़ी और चार महिलाएँ अनिवार्य होंगी। इसके लिए हम प्रधान मंत्री, नरेन्द्र मोदी जी का बहुत-बहुत अभिनन्दन करते हैं, बहुत-बहुत सराहना करते हैं।

Contents Page

"कोई चलता पद चिह्नों पर, कोई पद चिह्न बनाता है,
है वही सूरमा इस जग में, दुनिया में पूजा जाता है।"

महोदय, मैं प्रधान मंत्री, श्रीमान नरेन्द्र मोदी और केंद्रीय खेल मंत्री, सम्माननीय मनसुख मांडविया जी के दूरदर्शी नेतृत्व की सराहना करती हूँ, जिन्होंने हितधारकों और वैश्विक मानकों के साथ विचार-विमर्श कर, इस खिलाड़ी केंद्रित विधेयक को तैयार किया। यह केवल एक कानून ही नहीं है, बल्कि प्रत्येक युवा खिलाड़ी के लिए एक वादा है, जो खेलो इंडिया जैसे कार्यक्रमों से प्रेरित होकर भारत को गौरवान्वित करेगा। यह विधेयक हमारी प्रमुख योजनाओं, जैसे खेलो इंडिया, जो जमीनी स्तर पर प्रतिभाओं को पोषित करता है, फिट इंडिया मूवमेंट, जो राष्ट्रव्यापी फिटनेस को प्रोत्साहित करता है और टारगेट ओलंपिक पोडियम स्कीम (टॉप्स), जो वैश्विक मंच पर खिलाड़ियों को तैयार करती है, के साथ तालमेल बिठाता है। यह 2028 ओलंपिक में क्रिकेट की वापसी के लिए भी महत्वपूर्ण है, जिसमें बीसीसीआई को जवाबदेही के दायरे में लाया गया है।

महोदय, मैं इस विधेयक की प्रमुख विशेषताओं के कुछ संक्षिप्त पहलू यहाँ पर प्रस्तुत करूँगी। यह विधेयक महत्वपूर्ण संस्थानों की स्थापना करता है। राष्ट्रीय खेल बोर्ड, जो फेडरेशन्स को पारदर्शिता के साथ नियंत्रित करेगा; नेशनल स्पोर्ट्स ट्रिब्यूनल (एनएसटी), जो एक प्रतिष्ठित न्यायाधीश के नेतृत्व में 350 से अधिक लम्बित अदालती मामलों को शीघ्र हल करेगा और राष्ट्रीय खेल निर्वाचन पैनल, जो निष्पक्ष और समयबद्ध चुनाव सुनिश्चित करेगा, जिससे पुराने नेतृत्व का एकाधिकार समाप्त होगा।

[**उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर)** *पीठासीन हुए।*]

मैं इस बिल के माध्यम से हमारे देश के यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी का बहुत-बहुत अभिनंदन करती हूं और हमारे खेल मंत्री जी मनसुख मांडविया जी का भी बहुत-बहुत अभिनंदन करती हूं, जो इस महत्वपूर्ण बिल को इस सदन में लाए हैं, जो बहुत समय से लंबित था। यह बिल लोक सभा में पारित होकर अब यहां राज्य सभा में भी पारित हो रहा है।

मैं पुनः उनका बहुत-बहुत अभिनंदन करती हूं और इस सदन से इस विधेयक को पारित करने की अपील करती हूं, ताकि हम भारत को खेल महाशक्ति बनाने की दिशा में एकजुट हो सकें, धन्यवाद।

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Dr. Mansukh Mandaviya to reply to the discussion.

श्रम और रोजगार मंत्री; तथा युवक कार्यक्रम और खेल मंत्री (डा. मनसुख मांडविया): वाइस-चेयरमैन सर, नेशनल स्पोर्ट्स गवर्नेंस बिल, 2025 और नेशनल एंटी-डोपिंग (अमेंडमेंट) बिल, 2025 की चर्चा में कुल 18 मेंबर्स ने भाग लिया। उन्होंने महत्वपूर्ण सुझाव भी दिए और अपना विषय भी रखा। इससे पहले, जब हम बिल बना रहे थे, उस वक्त हमने देश के सभी स्पोर्ट्स फेडरेशन्स के साथ कंसल्टेशन किया, एथलीट्स के साथ कंसल्टेशन किया, कोच के साथ कंसल्टेशन किया

Contents Page

और सभी राज्यों के साथ बातचीत भी की। एक चिंतन शिविर में सभी राज्यों के स्पोर्ट्स मिनिस्टर और स्पोर्ट्स सेक्रेटरीज़ थे, उनके साथ भी डिटेल्ड डिस्कशन हुआ।

इसके अलावा, स्पोर्ट्स एक अंतरराष्ट्रीय सेक्टर भी है और इंटरनेशनल ओलंपिक काउंसिल उसका एक चार्टर है। उसको एलाइन होना बहुत आवश्यक है। इसलिए इस बिल के लिए हमने इंटरनेशनल ओलंपिक काउंसिल से भी बात की। हमने भारत की ओलंपिक एसोसिएशन से भी बात की। हमने फीफा फेडरेशन से भी बात की और एक कॉम्प्रिहेन्सिव और वर्ल्ड में दो-तीन बेस्ट कंट्रीज़ का जो लॉ है, इस टाइप का बिल तैयार करने के लिए एक्सरसाइज की थी। उसके अलावा हमने बिल को पब्लिक कंसल्टेशन में रखा। उसमें 600 से अधिक सुझाव आए। उनमें जो महत्वपूर्ण सुझाव थे, उनकी हमारे बिल को दुरुस्त करने में महत्वपूर्ण भूमिका रही। कुल मिलाकर यह स्पोर्ट्स बिल एक रोबस्ट बिल के रूप में आया है। यहां सभी सम्माननीय सदस्यों ने इस बिल की सराहना भी की है और इस बिल के समर्थन में अपनी बात भी रखी है।

इस बिल से लद्दाख से लेकर तमिलनाडु तक, गुजरात से लेकर कोहिमा तक स्पोर्ट्स को ग्राउंड से ग्लोरी तक ले जाने का हमारा सपना अवश्य साकार होगा। हमारे अयोध्या रामी रेड्डी जी ने यहां अच्छी तरह से अपनी बात रखी कि हमारे देश में बहुत डायवर्सिटी है। यहां हमारे ट्राइबल बच्चे हैं, जिनमें क्षमता है। आर्चरी उनकी नॉलेज है। आर्चरी उनका टैलेंट है। हमारे देश के ऐसे ट्राइबल युवाओं को भी अपॉर्चुनिटी मिले। हमारे देश में 7 हज़ार से अधिक किलोमीटर की कोस्टल लाइन है। स्विमिंग हमारे कोस्टल लाइन के यूथ में टैलेंट के रूप में है और यह उसका नेचर है। उसको भी अपॉर्चुनिटी मिले। हमारे देश की महिला हमारी बराबरी की संख्या में है और उनमें भी टैलेंट है। उनको भी आगे बढ़ने का अवसर मिले। अगर आज हमारे विपक्ष के साथियों ने भी इस बिल की चर्चा में पार्टिसिपेट किया होता, तो अच्छा होता। जो लोग महिलाओं की बात करते हैं, जो लोग ट्राइबल लोगों की बात करते हैं, जो लोग मछुआरों की बात करते हैं, वे केवल बात करते हैं, लेकिन इस बिल से जिसका हित को, जिसको राइट्स मिलें, जिसके टैलेंट को अपॉर्चुनिटी मिले, इसके लिए इस बिल पर जब डिबेट हो रही है, तो वे इस वक्त उपस्थित नहीं हैं। यह दुर्भाग्य की बात है। उन्होंने इसमें भाग लेकर अपना सुझाव दिया होता, तो हमें अच्छा लगता। हमारे शुभाशीष खुंटिया जी ने अपनी बात को रखते हुए कहा कि उसमें पावर सेंट्रलाइज होगी और सरकार के पास होगी। उपसभाध्यक्ष महोदय, मैं स्पष्ट करना चाहता हूं कि इस बिल से हम ज्यादा पारदर्शिता ला रहे हैं। इस बिल में सरकार कोई पावर कैच-अप करना नहीं चाहती है। सरकार किसी फेडरेशन में हस्तक्षेप नहीं करना चाहती है। सरकार किसी सिस्टम को कंट्रोल नहीं करना चाहती है। सभी में पारदर्शिता सुनिश्चित हो और यह पारदर्शिता सुनिश्चित करने के लिए हम उसके सहयोगी होने की कोशिश करेंगे। उसके लिए हम स्ट्रक्चर देंगे और उसके लिए हम व्यवस्था देंगे, ताकि एक ट्रांसपेरेंट तरीके से हमारे एथलीट्स को अपॉर्चुनिटी मिले। हमारी पी.टी. उषा जी यहां उपस्थित हैं। जब उन्होंने अपनी बात कही, तब उन्होंने कहा कि जब मैं Olympics में खेली थी, उसके बाद मुझे लग रहा था कि हमारा सपना साकार नहीं हो रहा है। अपनी ऐसी किसी महिला का स्वप्न डूबे नहीं, उसका स्वप्न साकार हो; जिन्होंने स्वप्न सोचा हो; इस बिल से हमारे देश के ऐसे सभी youths के स्वप्नों को साकार करने की opportunity अवश्य मिलेगी।

माननीय वाइस-चेयरमैन सर, इस देश में sports कोई नई बात नहीं है। सदियों से इस देश में sports प्रचलित है। Sports हमारी जीवन शैली है। मैं तो कहूंगा कि हमारे यहां ऋग्वेद में

Contents Page

archery और कुश्ती की बात कही गई है, यजुर्वेद में physical training की बात कही गई है; अथर्ववेद में healthy शरीर को समाज का backbone माना गया है। मैं गुजरात से आता हूं, गुजरात में धोलावीरा है। धोलावीरा आज से 5 हजार साल पहले Indus Valley Civilization का नगर है। आज वहां ऐसा ही अवशेष मिला है। इस नगर में 10 हजार लोग एक साथ, इकट्ठा बैठ कर खेल को देख सकें, ऐसी व्यवस्था थी। यह बताता है कि हमारा root sports के साथ जुड़ा हुआ है। हमारे पास क्षमता है। सवाल इतना ही है कि उसको एक ecosystem दिया जाए, उसको अवसर दिया जाए। मोदी जी ने यही काम किया है। इसलिए 'Khelo India' के द्वारा, 'Fit India' के द्वारा हमारे देश में sports का ecosystem create करने की कोशिश की गई है। उसका परिणाम आज हमारे सामने है। ये हमारे प्रधान मंत्री जी हैं, जिन्होंने केवल कहा ही नहीं है, बल्कि करके दिखाया है। एक दशक पहले देश में केवल 1,200 करोड़ का sports का बजट था। आज मुझे बताते हुए खुशी हो रही है कि लगभग 4,000 करोड़ के नजदीक बजट खर्च करके हम अपने देश के युवा athletes को प्रोत्साहित कर रहे हैं। Sports Development Fund के लिए पहले केवल 28 करोड़ रुपए का खर्च किया जाता था, जबकि आज sports development के लिए 187 करोड़ रुपए का खर्च किया जाता है। हमारे देश के athletes, जिनमें talent है, जो competition में जीते हैं, वे international competition में participate करें, ऐसे elite athletes की सूची तैयार करके उनको Target Olympic Podium Scheme में शामिल किया जा रहा है, ताकि उनको हर तरह का exposure मिले। उनके लिए यह सुनिश्चित किया जाता है कि इसके लिए संसाधन की कोई कमी न हो। हमारे देश के ट्राइबल क्षेत्र से निकलने वाले युवा हों, athletes हों, जिनके पास क्षमता है, लेकिन आर्थिक संसाधन नहीं है, उनके लिए मोदी जी ने कहा है कि आपको रुकना नहीं है, आपको आगे बढ़ना है। इसके लिए देश के 4 हजार से अधिक athletes को आर्थिक संसाधन उपलब्ध कराके उनको Centre of Excellence में, Institute of National Importance में और Institute of State Importance में रख कर इसकी व्यवस्था की जा रही है। पहले cash award के लिए हमारे देश के athletes भटकते रहते थे। वे award के लिए application करते थे। कोई Asean Games खेल कर आ रहा है, हम सब लोगों ने देखा कि वे Asean Games जीते हैं, Olympics Games जीते हैं, उनको कैसी application देनी है! ऐसे खिलाड़ियों को यहां सरकारी कचहरी में धक्का खाना पड़ता था। आज वे यहां land होते हैं और तुरंत ही भारत सरकार के मंत्री उनको सम्मान पत्र देते हैं, उनको cash award देते हैं। इसके लिए कोई फॉर्म वगैरह भरने की आवश्यकता नहीं है। इतना ही नहीं, मोदी जी ने कहा कि मेरे athletes, मैं देश का प्रधान मंत्री तो हूं ही, लेकिन मैं अपने athletes का मित्र हूं। इसलिए हमारा कोई athlete Paralympics Games खेल कर आया या Special Olympics Games खेल कर आया या Olympics Games खेल कर आया, तो प्रधान मंत्री जी स्वयं उसके साथ बातचीत करते हैं, उसके साथ मिलते हैं, एक घंटे-डेढ़ घंटे उसके साथ बिताते हैं। यह देश के प्रधान मंत्री जी की commitment है।

दोस्तो, Khelo India ASMITA League को प्रारंभ किया गया है, ताकि देश की महिला sports में आगे आए। Khelo India ASMITA League के द्वारा specially महिलाओं के लिए National Level, State Level, District Level, Block Level का competition हो रहा है। आज तक 1,31,000 महिलाएं इस competition में participate कर चुकी हैं। उनमें से निकला हुआ

Contents Page

talent, हमारी महिलाएं आज National और International sports में खेल रही हैं। यह हमारे लिए गौरव का विषय है।

माननीय वाइस-चेयरमैन सर, मैं बताना चाहूंगा कि Olympics में देश की आजादी के बाद एक दशक पहले तक, यानी 2014 तक हमें केवल 21 Olympics medals मिले थे, जबकि last दो Olympics में भारत को 15 medals मिले हैं।

5.00 P.M.

Paralympics में हमें 8 मेडल्स मिले थे, last 2 Paralympics में हमें 52 medals मिले हैं। हम आगे बढ़ रहे हैं। Asian Games में हमें 57 medals मिलते थे और last 2023 Asian Games में 107 medals हासिल करके हमारे युवाओं ने performance दिखाया है। Para World Championship में हमारा performance अच्छा रहा है। हर सेक्टर में हम आगे बढ़ रहे हैं। स्पोर्ट्स सेक्टर बदल रहा है, स्पोर्ट्स सेक्टर आगे बढ़ रहा है और उसके साथ reforms भी आगे बढ़ रहे हैं। यहां अच्छी बात यह हुई है कि हमारे एथलीट्स का सेलेक्शन पारदर्शी होना चाहिए, इसके लिए हमने सुनिश्चित किया है कि किसी भी competition के लिए, international competition में participation करने जाने के लिए, कोई भी competition देश में आयोजित की जा रही हो, तो वह competition on camera हो, with observer हो और open games हों। Open competition, with camera, with observer – यह trend चालू किया है, यह system बनाया है।

वाइस चेयरमैन सर, देश में आज तक एथलीट्स की कोई repository नहीं थी। National Sports Repository System में आज देश में, हमारे देश के 4 लाख, 25 हजार एथलीट्स का रजिस्ट्रेशन हुआ है। यह बहुत इंपॉर्टेंट चीज है, क्योंकि यदि कोई एथलीट है और उसका इतिहास चाहिए कि उसने क्या खेला है, कितना खेला है, उसे कौन सा medal मिला है, इसके बारे में कोई information national level पर नहीं था। आज का हरेक एथलीट, जहां वह खेलता है, वहां National Sports Repository System में उसका रजिस्ट्रेशन होगा और उसके आधार पर उसका सारा इतिहास, उसकी सारी information एक platform पर रहेगी। हमारे देश में सभी पारदर्शिता के साथ खेलें, उसके लिए सारी व्यवस्था को सुनिश्चित करने का काम किया है।

सर, हमने 'खेलो भारत' नीति के तहत देश में एक vision दिया और इस vision के आधार पर हम आपके सामने National Sports Governance Bill लाए हैं, जिसमें महिलाओं को opportunity मिले और जिसमें हमने leadership role भी define किया है। हमने 70 साल की age सुनिश्चित की है। लेकिन international federation में हमारे देश के sports leader को opportunity मिले, इसके लिए international federation में उसको काम करना है और यदि वह वहां पर किसी position पर है, तो उसके लिए 70 साल की आयु limited नहीं होगी, ताकि वह वहां long-time तक survive करे और भारत का प्रतिनिधित्व करे। वैसे ही किसी भी federation में कोई भी व्यक्ति 3 terms तक रहेगा। उसमें खासकर federation के President, Treasurer और Vice-President के लिए 3 terms सुनिश्चित की हैं। उसके बाद उसको cooling करना आवश्यक हो जाता है। हम सारे federations को RTI के regime में भी लाये हैं, ताकि यदि कोई भी एथलीट संबंधी information चाहिए, तो वह उसमें मिल सके।

Contents Page

वाइस चेयरमैन सर, उसके साथ हम National Anti-Doping (Amendment) Bill भी लाए हैं। यहां जो पारदर्शिता की बात की गई, तो इसे ज्यादा पारदर्शी करने के लिए और ज्यादा स्वायत्तता देने के लिए, हम इसे लाए हैं। हम UNESCO Convention के signatory हैं। इसलिए International Convention के साथ align करना, WADA code के साथ, हमारे देश के NADA, National Anti-Doping Act को align करना आवश्यक होता है। समय-समय पर, बदलते समय में, बदलती परिस्थिति में, जो World Anti-Doping code है, उसमें बदलाव होता है और उस बदलाव के आधार पर देश में भी बदलाव करने की आवश्यकता होती है। वह बदलाव करने के लिए और विशेष स्वायत्तता देने के लिए, हम National Anti-Doping Bill में amendment लेकर आए हैं।

सर, सारे माननीय सदस्यों ने बहुत उत्साहपूर्वक इसमें भाग लिया। मैं उन सभी का अभिनंदन करता हूं। साथ ही, जिन्होंने सुझाव दिये हैं, मैं उनका भी अभिनंदन करता हूं और जिन्होंने इस बिल पर अपने-अपने inputs बाहर दिये हैं, मैं उनका भी अभिनंदन करता हूं। इस बिल के पारित होने से देश के स्पोर्ट्स सेक्टर में एक नए युग की शुरुआत होगी। मैं सभी सम्माननीय सदस्यों से रिक्वेस्ट करूंगा कि सर्वसम्मति से दोनों बिल्स को पारित करें और देश के स्पोर्ट्स सेक्टर को आगे बढ़ाएं।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर): धन्यवाद, मंत्री जी। Now, the question is:

"That the Bill to provide for the development and promotion of sports, welfare measures for sportspersons, ethical practices based on basic universal principles of good governance, ethics and fair play of the Olympic and sports movement, the Olympic Charter, the Paralympic Charter, international best practices and established legal standards and to provide for the resolution of sports grievances and sports disputes in a unified, equitable and effective manner and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment (No. 8) by Shri Tiruchi Siva; not present. Amendment not moved.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 4, there are four Amendments; Amendment (No.1) by Shri A.A. Rahim, not present;

Contents Page

Amendments (Nos. 9 and 10) by Shri Tiruchi Siva, not present; and Amendment(No. 13) by Dr. Fauzia Khan, not present. Amendments not moved.

Clause 4 was added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 5, there are four Amendments; Amendment(No. 2) by Shri A.A. Rahim, not present; Amendment(No. 11) by Shri Tiruchi Siva, not present; and Amendments(Nos. 16 and 17) by Sandosh Kumar P, not present. Amendments not moved.

Clause 5 was added to the Bill.
Clauses 6 to 10 were added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 11, there is one Amendment (No. 3) by Shri A.A. Rahim; not present. Amendment not moved.

Clause 11 was added to the Bill.
Clause 12 was added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 13, there is one Amendment (No. 4) by Shri A.A. Rahim; not present. Amendment not moved.

Clause 13 was added to the Bill.
Clauses 14 and 15 were added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Now, there are two Amendments for insertion of a New Clause 15A. Amendment(No.14) by Dr. Fauzia Khan, not present and Amendment(No.18) by Shri Sandosh Kumar P and Shri P.P. Suneer, who are also not present. Amendments not moved.

Clause 16 was added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 17, there are two Amendments; Amendment(No. 12) by Shri Tiruchi Siva, not present and Amendment(No. 19) by Shri Sandosh Kumar P, who is also not present. Amendments not moved.

Contents Page

Clause 17 was added to the Bill.

Clauses 18 to 26 were added to the Bill.

THE VICE CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Now there is one Amendment for insertion of a new Clause 26A (No. 15) by Dr. Fauzia Khan; not present. Amendment not moved.

Clauses 27 to 29 were added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 30, there is one Amendment (No. 5) by Shri A.A. Rahim, not present. Amendment not moved.

Clause 30 was added to the Bill.

Clauses 31 to 33 were added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 34, there is one Amendment (No. 6) by Shri A.A. Rahim, not present. Amendment not moved.

Clause 34 was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 35, there is one Amendment (No. 7) by Shri A.A. Rahim, not present. Amendment not moved.

Clause 35 was added to the Bill.

Clauses 36 to 38 were added to the Bill.

The Preamble, Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Now, Dr. Mansukh Mandaviya to move that the Bill be passed.

DR. MANSUKH MANDAVIYA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

Contents Page

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): We shall now take up the National Anti-Doping (Amendment) Bill, 2025.

The question is:

"That the Bill to amend the National Anti-Doping Act, 2022, as passed by Lok Sabha, be taken into consideration."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): We shall now take up Clause-by-Clause consideration of the Bill.

Clause 2 was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 3, there is one Amendment (No. 4) by Shri A.A. Rahim, not present. Amendment is not moved.

Clause 3 was added to the Bill.
Clause 4 was added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 5, there is one Amendment (No. 1) by Dr. V. Sivadasan, not present. Amendment not moved.

Clause 5 was added to the Bill.
Clauses 6 to 8 were added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 9, there is one Amendment (No. 2) by Dr. V. Sivadasan, not present. Amendment not moved.

Clause 9 was added to the Bill.
Clauses 10 to 15 were added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): In Clause 16, there is one Amendment (No.3) by Dr. V. Sivadasan, not present. Amendment not moved.

Clause 16 was added to the Bill.

Contents Page

Clauses 17 to 22 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Hon. Minister to move that the Bill be passed.

DR. MANSUKH MANDAVIYA: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Now, we will take up the Income Tax Bill, 2025 and the Taxation Laws (Amendment) Bill 2025. Shrimati Nirmala Sitharaman to move the motions for consideration of the Bills.

III. α**The Income-tax Bill**, 2025; **and**

IV. α**The Taxation Laws (Amendment) Bill**, 2025.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I move:

"That the Bill to consolidate and amend the law relating to income-tax, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:

"That the Bill further to amend the Income-tax Act, 1961 and to amend the Finance Act, 2025, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The Income Tax Bill, 2025 and the Taxation Laws (Amendment) Bill, 2025 are now open for combined

α Discussed together.

Contents Page

discussion. I now call upon the hon. Members whose names have been received for the participation in the discussion.

श्री नरेश बंसल (उत्तराखंड): उपसभाध्यक्ष महोदय, आपने मुझे आयकर विधेयक, 2025 और कराधान विधि (संशोधन) विधेयक, 2025 पर बोलने का अवसर दिया। मैं अपने नेतृत्व को इसके लिए धन्यवाद देता हूं कि उन्होंने मुझे इन पर अपने विचार रखने का अवसर दिया।

सर, पिछले 11 वर्षों में प्रधान मंत्री मोदी जी के नेतृत्व में सरकार ने यह करके दिखाया कि किस प्रकार से देशहित में चुनौतियों के बाद भी reform, perform और transform किया जा सकता है। हमने डेढ़ हजार से ऊपर पुराने कानूनों को समाप्त किया। देश की प्रगति के लिए 2047 के संकल्प को पूरा करने के लिए जो-जो चुनौतियां आईं, हम उन सबको धीरे-धीरे समाप्त करते जा रहे हैं। उसी में यह 1961 का इन्कम टैक्स एक्ट भी है, जिसमें आज संशोधन लाया गया है। मैं इसके लिए माननीय मंत्री जी का भी आभार व्यक्त करता हूं कि उन्होंने व्यापार जगत में, आर्थिक जगत में ईज़ ऑफ डूईंग बिजनेस की एक परम्परा खड़ी की है। पुराने कानून में जो इन्कम टैक्स एक्ट, 1961 था, उसमें 47 अध्याय और 819 धाराएं थीं, उनकी जगह अब 23 अध्याय और 536 धाराएं ही रह जाएंगी। डिजिटल टैक्स, विवाद, निपटान और डाटा एनालिटिक्स में टैक्स बेस बढ़ाने जैसे प्रावधान किए गए हैं। नई कर व्यवस्था में बेसिक छूट सीमा 3 लाख की जगह 4 लाख होगी। Section 87(A) के तहत कर छूट की सीमा 25 हजार से 60 हजार, 75 हजार के Standard Deduction के साथ 12 लाख तक आयकर मुक्त है। इससे जहां individual taxpayer को सुविधा होगी, वहीं व्यापार जगत में भी व्यापार में आसानी होगी। वित्त मंत्री जी जो नया आयकर कानून लाई हैं, उससे व्यापार करने में आसानी होगी। निवेश का नया और सरल रास्ता खुलेगा। आयकर मामले में सरकार सख्ती की जगह सहयोग बढ़ाने का इरादा रखती है। नए आयकर बिल की समीक्षा करने वाली प्रवर समिति ने अपनी 4,575 पन्नों की रिपोर्ट में 2,085 सिफारिशें की थीं, तो इसमें सभी को स्वीकार कर लिया गया है। इस प्रकार व्यापक रूप से ...(**समय की घंटी**)... जनता के विचारों को इसमें समावेश किया गया है। यह आर्थिक जगत में जहां 12 लाख रुपये तक की छूट मिली है, वहीं जिनकी और कोई आय नहीं है, केवल rental income है, उनकी 17 लाख तक की आय पर कोई टैक्स नहीं है। मैं रेखांकित करना चाहता हूं कि जब retirement age में होते हैं और आवश्यकता भी रहती है। अनेक प्रकार की छूट मिली है, लेकिन मेरा समय बहुत कम है। मैं इसके लिए आगे के अपने सारे विषयों को न बोलते हुए केवल इस बिल का व्यापक रूप से अपने हृदय के साथ समर्थन करता हूं, क्योंकि यह 2047 की चुनौतियों का एक रोडमैप है, जिसमें हमें विकसित भारत का संकल्प पूरा करना है, उसमें यह सहयोगी होगा। आपका बहुत-बहुत धन्यवाद करता हूं।

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri S. Niranjan Reddy.

SHRI S. NIRANJAN REDDY (Andhra Pradesh): Sir, I rise to support this Bill because this Amendment of the Income-Tax Act has been one of the most awaited pieces of

legislation that the country has been waiting for. In fact, we would illustratively refer to the complexity of the Income-Tax Act and the Amendments that were made, which ran into sub-sections (z), (za), (zb), and we were all waiting to See how a simplified legislation could be made to overcome a complex legislation like this.

I think I am one of the first speakers to speak on this subject. If it has to go on record, I find that the text in this particular Act has been reduced from 5.12 lakh words to 2.6 lakh words. The size has been halved. The proposed Act uses straightforward language. It uses short sentences and it uses the reference to many tables. It replaces a lot of proviso and explanations with sub-sections and clauses. It replaces the words 'Previous Year' and 'Assessment Year' with simplified term like 'Tax Year'. This Act also has a sort of continuity with transition because it has taken care of all the Amendments, including the one in the last Finance Act up till this particular enactment. It also retains a lot of judicially-interpreted expressions. This would mean that when this Act starts, it would start on a foot of certainty because many of the expressions have already been interpreted.

Having said this, I must say two or three other things. I think the proposed Act has certain limitations in relation to what it Seeks to achieve, and that is the nature of the enactment. The Act can only provide a scaffolding of a structure. This is not an enactment for the purpose of enforcement which will have to happen through the officers enabled under the Act. I find that one of the biggest challenges facing India is that we have a very minimal tax base. Only 2.2 per cent of the persons living in India are income-tax payers. Just for the people to have an idea, I would like to highlight that a country like France has 78 per cent taxpayers, the U.S. has 48 per cent taxpayers and Germany has 61.3 per cent. Even by comparable standards, when we look at countries which are similarly placed along with us in BRICS, Brazil has 20 per cent taxpayers. South Africa has 28 per cent taxpayers while Malaysia has 22 per cent taxpayers. A country like Indonesia also has 7.8 per cent taxpayers. Sir, I think, the Act will possibly give an impetus to ensure that India somehow manages to ensure that more people become tax compliant and we have a larger base of tax payers so that the burden does not fall harshly on this one or two per cent of middle class or upper class people who are paying income tax. Sir, the Act may in future need to address the requirements of gig and platform workforce because this workforce is expected to reach a strength of 2.35 crore by 2030. We are in the process of formalizing the economy. The digital payments, the increased banking transactions and the GST reforms show that India is moving towards this formalization of economy but gig and platform workforce is going to be a large part of our system.

Contents Page

Sir, I have one other concern about the Act now providing for the digital overreach and the erosion of privacy safeguards. Some concerns are being raised in this regard. The Bill adopts digital system for assessments and appeals, which is welcome but clause 247 grants tax authorities sweeping surveillance powers. Sir, I understand where this is coming from. While we want more people come forward and pay taxes, we need to ensure that our officers are properly empowered. I understand that if people are not coming forward, we need to ensure that the officers have all means and measures for the purpose of ensuring that there is maximum tax compliance but while providing for it, while enabling the officers, giving them a large liberty with regard to their dealing with the gadgets, cloud storage space, social media accounts or any electronic data of citizens -- while it may be for the purpose of enabling the tax enforcement officers to ensure that there is no tax evasion -- there don't Seem to be sufficient safeguards or guardrails with regard to ensuring that this thing is protected properly. It must be used only for income tax purposes. The Department or the Ministry may have to come up with circulars or guidelines with regard to how these provisions are going to be activated.

Sir, I have another suggestion for the hon. Finance Minister. While we are ensuring that there is a greater compliance and we would work towards that, we may have to incentivize the honest taxpayers. Let me share a personal experience. Many years back, in one of the initial years, when I paid my tax, I got a Certificate of Appreciation from Income Tax Department. Just because of one Certificate of Appreciation, every time when my Chartered Accountant would tell me that we could save some money here or there, I would say, 'no, let us pay the tax because it is going for a good purpose'. Sir, a large part of the reason was the fact that I felt appreciated. I felt my country cared that I paid income tax.

Sir, we can come up with some schemes for the purpose of providing appreciation for our taxpayers. We could come up with one preferred taxpayer card or something like that where honest taxpayers, who have been paying tax regularly over a period of time, are recognized by the Government. Maybe they could be given priority access at airports or maybe they could be given some priority access for public services. I want the Government to ensure the people who are paying tax are appreciated and the Government actually recognizes them. If a person stands in a priority queue, it is not that he wants to just jump the queue and move forward, but if any other person, going to an airport or a railway station, Sees that there is the priority access for people who are paying income tax honestly, he would also want to be in that queue because he would want to show to the world that he is an honest taxpayer. It is not about them saving five minutes or ten minutes, the people who are

Contents Page

in that queue will feel appreciated and will feel their country cares for these honest taxpayers.

Sir, it could be any other scheme. This is just a suggestion that I am making. The Government can come up with many better suggestions. In fact, I compliment the Government that when this particular enactment was undertaken, there was a wide consultative exercise. They sent this to a select committee. I compliment the hon. Finance Minister for this exercise. I am only suggesting and requesting the hon. Minister and the Government to come up with something like this. I have Seen many things having behavioral impact. When we came up with the Swachh Bharat scheme, it was just a nudge from the Government that resulted in many people adapting to it. There was just one nudge when the Government said to give up subsidy on LPG. That was sufficient for people to give up LPG subsidies on their own. If there is a nudge from the Government asking people, they are doing it. I am not saying that they are not doing it. But we might need something on the ground visible for people to understand that they are appreciated by the income tax and the Government if they pay taxes. It may make more people move towards this tax compliance. Sir, I look at this as a first step of legislative simplification. I realize that income tax is something that needs iterations from time to time. Madam, you have been a part of the Insolvency Bankruptcy Code. I kept referring to that example when I was speaking on the Criminal Law Bills, which said that there is an Insolvency Bankruptcy Committee which, on a regular basis, makes recommendations for amendments to that particular law. And the Government has been very quick in making those amendments that has made the Insolvency and Bankruptcy Code very workable. I had made the suggestion, Sir, when I spoke on the criminal law amendments, that we need to have a committee like that. I would only suggest that in relation to the income tax, if this is treated as the first step at simplification, I think the simplification does not end here. The simplification exercise needs to continue. When once the Income Tax Act was, for us, an illustration of the complexity of law, I look at this Income Tax Act of 2025, in future, becoming an illustration of how laws can be simple, lucid and short. I compliment the Government. My party supports the Bill entirely, Sir. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Thank you. The next speaker is Shri Debashish Samantaray; not present. Shri Sanjay Kumar Jha.

SHRI SANJAY KUMAR JHA (Bihar): Sir, I compliment the Finance Minister for bringing this Bill. The 2025 Income Tax Bill modernizes India's 1961 tax framework. Tax officials can now access digital devices alongside traditional records, addressing

Contents Page

litigation gaps. Salary earners up to Rs. 12.75 lakhs are tax-exempt and can file simplified forms via Form 26AS. Undisclosed income definitions expand to include virtual digital assets. The faceless assessment system is strengthened, eliminating taxpayer-official interaction through technology and team-based evaluation with dynamic jurisdiction to reduce corruption. Dispute resolution panels must now provide detailed reasoning for decisions. Tax treaty interpretation is enhanced by allowing undefined terms to derive meanings from other federal legislation, improving clarity in international tax agreements. The Bill primarily aims to simplify the language and remove redundant provisions of the Income Tax Act, 1961. The current Income Tax Act, 1961 lacks specific provisions for digital devices, creating litigation disputes. The 2025 Income Tax Bill explicitly authorises tax officials to access digital devices alongside traditional paper records like accounts, books and ledgers that contain income and expenditure information. Recent tax regime changes exempt salary earners up to Rs. 12.75 lakhs from tax liability. According to the provisions of the Bill, these individuals can submit simplified claim form instead of full income tax returns. This process integrates with Form 26AS, which provides a comprehensive record of taxes deducted and collected at sources. The 1961 Income Tax Act defines undisclosed income in search cases as cash, gold, jewellery and other valuables. The new Income Tax Bill broadens this definition to encompass virtual digital assets as well. Under the IT Act, 1961, there is a provision for faceless tax information collection. This provision aims to eliminate direct interaction between taxpayers and tax authorities by leveraging technology, reducing corruption and optimising administrative resources. It empowers the Central Government to establish a digital, team-based system for collecting tax information with dynamic jurisdiction, ensuring transparency and efficiency while maintaining parliamentary oversight. On dispute resolution mechanism, the Act of 1961 permits qualified taxpayers, including those in transfer pricing cases, non-residents and foreign companies, to submit draft tax assessments to a dispute resolution panel for guidance. The draft Bill maintains these provisions but now requires the panel to provide detailed reasoning and determining factors with their decisions.

The law enables the Central Government to create international agreements preventing double taxation. When treaty terms lack definition in the agreement or Act, the Government provides meanings through notifications. The Bill adds that undefined terms may also derive meanings from other federal legislation.

The Act establishes anonymous information gathering and tax assessment procedures, which the Bill preserves. …(*Time-bell rings.*)… Additionally, the Bill

Contents Page

grants the Central Government new powers to develop schemes aimed at improving operational efficiency, transparency and accountability in tax administration.

The Bill has pared down the number of words in the law to around 2.59 lakh from the 5.12 lakh in the Income Tax Act 1961 which is almost half. The number of sections too has been slashed to 536 from 819. In order to provide greater clarity, the new Bill has increased the number of tables it incorporates to 57 from 18, and the number of formulae to 46 from 6.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI SANJAY KUMAR JHA: One minute, Sir. The above provisions have enabled the consolidation of scattered clauses and simplified the complex language of Income Tax principles.

The I.T. Bill Seeks to transform the Act into a concise, lucid and accessible legal instrument, more so for the normal income-tax payer. One suggestion to the hon. Finance Minister is this. The definition of "computer system" is wide and also includes virtual digital space. The above terminology is an attempt to modernize tax enforcement. Issuing clear SOPs/guidelines in this regard and conducting regular sensitizing/training programmes in this regard would serve as a confidence building measure. You can increase the scope of mobile and computer devices.

श्री संजय सेठ (उत्तर प्रदेश): सर, सबसे पहले मैं इस ऐतिहासिक सुधार के लिए माननीय यशस्वी प्रधान मंत्री, श्री नरेन्द्र मोदी जी का धन्यवाद देता हूं और माननीय वित्त मंत्री श्रीमती निर्मला सीतारमण जी को भी धन्यवाद देता हूं। यह बिल विकसित भारत के संकल्प की दिशा को पूरा करने के लिए एक मजबूत कदम है। इस इनकम टैक्स के बिल के लिए बहुत से लोगों ने बहुत कुछ बताया है। मैं इससे पहले कुछ कहना चाहता हूं। अभी कुछ दिनों पहले अमेरिका के राष्ट्रपति ने हमारे भारत को डेड इकोनॉमी बताया है और जिसका हमारे लोक सभा के एलओपी ने भी समर्थन किया है। मैं उसके बारे में उनको जानकारी देना चाहता हूं और पूरे विश्व को जानकारी देना चाहता हूं, क्योंकि जो हमारे आंकड़े हैं, वे असत्य नहीं बोलते हैं। 2024-25 में भारत की जीडीपी की ग्रोथ रेट 6.5 रहा, जो जी-20 इकोनॉमीज़ में सबसे ऊपर है। मई, 2025 में इनफ्लेशन रेट गिरकर 2.82 परसेंट आ गया, जो कि 2019 के बाद सबसे निचला स्तर है। टोटल एक्सपोर्ट्स 2024-25 में रिकॉर्ड 824.9 बिलियन पर पहुंचा है। भारत की नॉमिनल जीडीपी, जो 2014-15 में 106.57 लाख करोड़ थी, वह 2024-25 में बढ़कर 331.03 लाख करोड़ हो गई है। परचेसिंग पावर पैरिटी के हिसाब से हम 14.59 ट्रिलियन डॉलर जीडीपी के साथ तीसरे नंबर पर हैं। भारत की अर्थव्यवस्था हर साल औसतन 6 से 8 प्रतिशत की रफ्तार से आगे बढ़ने का अनुमान है और अगले 15 सालों में औसत लगभग 7 परसेंट रह जाएगी। वहीं अमेरिका की जो अर्थव्यवस्था है, उसके औसतन 2 प्रतिशत की दर से बढ़ने का अनुमान है, जिससे पता चलता है कि पिछले 15 सालों से

उसकी रफ्तार बराबर चल रही है। आज हमारी अर्थव्यवस्था विश्व में पांचवें नंबर पर है और हमने संकल्प लिया है कि 2027 तक हम इसको तीसरी अर्थव्यवस्था बनाएंगे। 2014 में हमारा Direct Tax का collection 6.3 लाख करोड़ था, जो अब बढ़ कर 19.60 लाख करोड़ हो गया है। इसमें जो सबसे ज्यादा contribute कर रहे हैं, वे मध्यम वर्ग और नौकरी-पेशा लोग हैं।

उपसभाध्यक्ष महोदय, 1961 के बाद हमारे पुराने आय कर कानून को पहली बार Direct Tax System की व्यापकता और आधुनिक दृष्टि से नया रूप दिया जा रहा है। हमारी सरकार का उद्देश्य स्पष्ट है - भाषा को सरल करना, अनावश्यक प्रावधानों को हटाना, प्रक्रियाओं को पारदर्शी बनाना और हर नागरिक के लिए कानून को सुलभ करना। इस बिल के द्वारा 536 Sections बना कर उनको 16 Schedules में व्यवस्थित किया गया है, ताकि एक आम आदमी इसे आसानी से समझ सके।

महोदय, चूंकि मेरा समय खत्म हो रहा है, इसलिए मैं इस बिल का समर्थन करता हूं और मैं फिर से माननीय प्रधान मंत्री जी और निर्मला सीतारमण जी को बहुत-बहुत धन्यवाद देता हूं। धन्यवाद।

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : धन्यवाद। Next speaker is Shri G.K. Vasan.

SHRI G.K. VASAN (Tamil Nadu): Sir, the IT Bill has been introduced in the Parliament to ease compliance burden. This Bill is a reform to promote a transparent tax system in the nation. Flexibility has been provided in the new IT Bill for allowing refund claims in cases where IT return is not filed on time. This is a big boon and a major relief to the taxpayers. Unfortunately, when such an important Bill is under consideration today, we find that there is nobody in the Opposition Benches. Such a relief to the taxpayers, and Opposition Benches are not bothered about it! They should have been here in the House to discuss, deliberate and debate on this Bill. Unfortunately, they do not bother about the taxpayers of this country. I am sure that the taxpayers will be aware of the Opposition parties. Likewise, the previous Bill was for sports, for students in schools and colleges. Sports is a favourite subject. They are not bothered about the students in schools and colleges. I am sure the parents in this country, students in colleges and schools, and the people, who are interested in sports, will know the real face of the Opposition today.

Coming to the Bill, Sir, the original Bill raised concerns on house property taxation, pension, deduction and also renewal of delayed filing. The revised Bill has addressed these gaps to reduce disputes and simplify interpretation, which will pave the way forward for fairness. In this Bill, reforms are expected to ease compliance for individual companies, especially MSMEs, and promote a stable, predictable and transparent tax system which will pave the way for key factors for sustaining domestic consumption, attracting foreign investment, etc., which will lead support for growth.

Contents Page

This important Bill has opted for simplified language to make the law more accessible, and has removed obsolete and redundant provisions for greater clarity in the Bill.

Sir, to conclude, this Bill by the Finance Minister displays the forwardness, that is, the clarity of our tax administration. This kind of base in the tax system will support the economic growth in the country. With these words, my Party, Tamil Maanila Congress (Moopanar), supports the IT Bill, 2025. Thank you.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Now, message from Lok Sabha, Secretary-General.

MESSAGES FROM LOK SABHA— *Contd.*

The Mines and Minerals (Development and Regulation) Amendment Bill, 2025

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on the 12th August, 2025, passed the Mines and Minerals (Development and Regulation) Amendment Bill, 2025.

I lay a copy of the said Bill on the Table.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Dr. Bhagwat Karad.

GOVERNMENT BILLS— *Contd.*

III. The Income- tax Bill, 2025; and

IV. The Taxation Laws (Amendment) Bill, 2025.

डा. भागवत कराड़ (महाराष्ट्र): माननीय उपसभाध्यक्ष महोदय और माननीय सदस्यगण, आज मुझे Income Tax Bill, 2025 के ऊपर बोलने के लिए जो अवसर दिया गया है, इसके लिए मैं आपका और हमारे हाउस लीडर, माननीय जे.पी. नड्डा जी का आभार व्यक्त करता हूँ।

महोदय, आज भारत देश की economy पूरी दुनिया में चौथे नंबर पर है और जल्दी ही माननीय प्रधान मंत्री मोदी जी के नेतृत्व में यह तीसरी economy बनेगी। प्रधान मंत्री जी के नेतृत्व में जैसे यह तीसरी economy बनने वाली है, वैसे ही हमारी Finance Minister Madam की policy भी महत्वपूर्ण है। यह Bill, Income Tax Act, 1961 को replace करेगा। यह जो Act है, यह

Contents Page

64 साल पुराना Act है। इसमें बहुत सारे amendments हुए थे और language भी बहुत complex हो गई थी, इसीलिए taxpayers, administrators और practitioners द्वारा concern raise करने के बाद, यह Bill 13th February, 2025 को लोक सभा में लाया गया था और उसी वक्त उसे Select Committee को refer किया गया था। Select Committee के जो recommendations हैं, उनको लेने के बाद, 21 जुलाई को यह वापस लोक सभा में आया। इसमें अलग-अलग stakeholders का opinion लेने के बाद यह Bill आज हमारे सामने आया है।

महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में जनभागीदारी को बहुत importance दी जाती है। किसी भी स्कीम को यशस्वी करना है, तो उसमें जनभागीदारी होना जरूरी है, इसीलिए इस बिल को final करते समय, taxpayers, industries, professional associates, field level officers, इन सबकी opinion ली गयी है। इतना ही नहीं, इस बिल को बनाते समय, दूसरे देश में Income Tax Act कैसा है, इसके ऊपर भी ध्यान देते हुए प्रावधान बनाए गए हैं। इसमें काम करते समय more than 60,000 hours dedicate किये गए हैं और यह बिल बहुत ही simple और legal language में बनाया गया है। जैसा पूर्व वक्ता ने बताया, पहले का जो Income Tax Act है, उसमें 47 chapters थे, जबकि इस बिल में सिर्फ 23 chapters हैं; पहले 819 Sections थे, जबकि अभी 536 Sections हैं और अगर words देखें, तो 5.12 लाख words की जगह सिर्फ 2.60 लाख words हैं।

महोदय, यह बिल बहुत महत्वपूर्ण है। जैसे हम देखें, तो हमारी economy बढ़ रही है और economy बढ़ते समय Direct Taxes and Indirect Taxes में जो reforms हमारी Finance Minister Madam के मार्गदर्शन में आए हैं, वे बहुत ही महत्वपूर्ण हैं। अगर हम इसी का impact देखें, तो Income Tax returns में 141 per cent की वृद्धि हुई है। 2013-14 में सिर्फ 3.8 करोड़ income taxpayers थे, जबकि 2024-25 में 9.19 करोड़ income taxpayers हो गए हैं। अगर हम revenue देखें, तो 2013-14 में 7,21,000 करोड़ revenue था, जबकि अभी वह revenue 27 लाख करोड़ से भी ज्यादा बढ़ चुका है। ...(**समय की घंटी**)...

महोदय, मैं इतना ही बताना चाहता हूँ कि माननीय प्रधान मंत्री जी के नेतृत्व में नया 'विकसित भारत' बनाने का हमारा जो संकल्प है, उसमें हमारी नयी नीति और इस नये Income Tax Act के माध्यम से हमारा भारत एक 'विकसित राष्ट्र' बनेगा। इस संकल्प के साथ, मैं अपनी वाणी को विराम देता हूँ, धन्यवाद।

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Masthan Rao Yadav Beedha.

SHRI MASTHAN RAO YADAV BEEDHA (Andhra Pradesh): Sir, on behalf of Telugu Desam Party and our leader, Shri Nara Chandrababu Naidu Garu, I rise to speak on the Income Tax Bill, 2025 and the Taxation Laws (Amendment) Bill, 2025. The new Income Tax Bill is a piece of legislation that marks a turning point in India's direct tax history. This Bill is not merely a replacement of the Income Tax Act, 1961; it is the result of over a decade of reforms aimed at making out tax system simpler, fairer and

Contents Page

more predictable. When the NDA Government came to power in 2014, we inherited a tax system weighed down by complexity, delays and mistrust. Over the last eleven years, under the leadership of the hon. Prime Minister, Shri Narendra Modi and hon. Finance Minister, Shrimati Nirmala Sitharaman, we have pursued a clear vision, to create a tax administration that is seamless, painless and faceless. Technology has been at the heart of this transformation. The results speak for themselves. The average ITR processing time has dropped from 93 days in 2013 to just 10 days in 2023-24, with nearly 25 per cent processed in a single day. ITR filings, including updated returns, have risen by 141 per cent--from 3.8 crore in Financial Year 2013-14 to 9.19 crore in Financial Year 2024-25. Gross direct tax collections have increased by 274 per cent from Rs. 7.21 lakh crore to Rs. 27.02 lakh crore in the same period. From simplifying the tax structure to creating a conducive environment for voluntary compliance, the reforms implemented by the Government over the last 11 years were done to make the tax process simple, efficient and transparent.

Now, I would like to say something about key features of the Bill. The Bill reflects three guiding principles of any good legislation: trust, transparency and simplification. Number one: A Simpler Tax Regime. The new Bill removes redundant provisions, consolidates overlapping Clauses, and introduces plain, clear definitions. Number two: New Tax Regime Under Clause 202(1). This Regime sets out straightforward slab rates. Number three: Enhanced Taxpayer Services. A dedicated Directorate of Taxpayer Services now overSees grievance redressal and service delivery. It ensures that most grievances are resolved within 15 to 30 days. Number four: Expanded Reliefs and Exemptions. There are clear provisions for the commuted pension deductions, extending benefits to individuals outside the formal employment framework. There is removal of alternate minimum tax for LLPs, eased compliance for charitable trusts.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please conclude.

SHRI MASTHAN RAO YADAV BEEDHA: Yes, Sir. Number five: Modern Dispute Resolution. This legislation reflects the maturity of tax administration. It replaces complexity with clarity, confrontation with cooperation, and suspension with trust.

With this, on behalf of our Telugu Desam Party, we, wholeheartedly support the Income Tax Bill and we compliment our hon. Finance Minister, Shrimati Nirmala Sitharaman.

Contents Page

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The next speaker is Shri Mokariya Rambhai; not present. Now, Shri Mahendra Bhatt.

श्री महेंद्र भट्ट (उत्तराखंड): माननीय उपसभाध्यक्ष महोदय, मैं आपका आभारी हूँ कि आपने मुझे देश की माननीया वित्त मंत्री आदरणीय निर्मला सीतारमण जी द्वारा 'आयकर विधेयक, 2025' के समर्थन में बोलने के लिए अवसर प्रदान किया है। भाजपा शासन के पिछले 11 वर्षों में अप्रत्यक्ष और प्रत्यक्ष, दोनों कर क्षेत्रों में काफी सुधार किए गए हैं और ये सुधार तब होते हैं, जब नेतृत्व सुधार की दिशा में पहल करता है। यह देश की अर्थव्यवस्था को 2047 तक एक विकसित राष्ट्र के रूप में स्थापित करने की दिशा में पहल है। 'आयकर अधिनियम, 1961' को प्रतिस्थापित करने वाला यह आयकर विधेयक इस यात्रा में मील का पत्थर साबित होगा।

(**उपसभापति *महोदय*** *पीठासीन हुए।*)

महोदय, इस विधायक में 2014 में सरकार बनने के बाद ईमानदारी से करदाताओं की महत्वपूर्ण भूमिका को रेखांकित करने वाले प्रावधान किये गये हैं और ये कार्य लगातार चल रहे हैं। बीच के कालखंड में भारत की अर्थव्यवस्था लाइसेंस पर आधारित अर्थव्यवस्था रही। इस अवधि में कर प्रशासन भी अविश्वास और टकराव केंद्रित रहा, जिसको आज विश्वसनीय और पारदर्शी बनाने का प्रयास जारी है। महोदय, उसी का परिणाम है कि आईटीआर की दाखिलें अब 141 प्रतिशत बढ़ी हैं। इसी प्रकार, सकल प्रत्यक्ष कर संग्रह में 274 परसेंट की वृद्धि हुई है। यह अपने आपमें बहुत सराहनीय प्रयास है। अब मैं यह कह सकता हूँ कि इस बिल के आने के बाद निश्चित रूप से इसमें और गुणात्मक वृद्धि होगी।

महोदय, इस पहल से कर प्रशासन तेज, अधिक पारदर्शी और करदाताओं के अनुकूल होगा। डेटा का उपयोग कर रिटर्न भरने का जो अधिकार दिया गया है, उससे बहुत लाभ होने वाला है। सीपीसी ने औसत प्रोसेसिंग समय 2014 के 93 दिनों से घटा कर 10 दिन कर दिया है। इस अधिनियम के बाद कर प्रणाली अधिक न्याय संगत और सरल होगी। सुधार का उद्देश्य लोगों और व्यवसायों को स्थिरता का भरोसा दिलाना है। इसके अंतर्गत आकलन में लगने वाले समय तथा उसको पुनः खोलने में लगने वाले समय को कम किया गया है। इस विधेयक में अपीलों की मौद्रिक सीमाएँ बढ़ाकर अनावश्यक विवाद को कम करने का प्रावधान किया गया है। इसमें व्यक्तियों के लिए करमुक्त आय 12 लाख रुपये तक बढ़ाई गई और स्लैब दरों का भी युक्तिकरण किया गया, जो कि एक सकारात्मक पहल है।

महोदय, चूंकि समय कम है, इसलिए मैं इस विषय को संक्षेप में रखूँगा। इसके अंतर्गत करदाता सेवाएँ एवं अनुपालन में सुगमता का प्रावधान किया गया है। इसमें शिकायतों के निवारण का तंत्र बहाल किया गया है। इसमें करदाता चार्टर स्थापित किया गया है। मैं सारे विषयों की चर्चा न कर आपके सामने उन्हें संक्षेप में रख रहा हूँ। मेरे से पूर्व वक्ताओं ने कर ढांचे और आईटीआर के सरलीकरण के विषय को सदन में रखा है। इसमें एक बहुत अच्छा प्रावधान किया गया है। इसके अंतर्गत नया कर शासन, उसकी कम दरें, सीमित कटौतियाँ और अनेक प्रकार की सुविधाएँ दी गई हैं।

Contents Page

श्री उपसभापति : अब आप खत्म करें, आपका समय समाप्त हो गया है।

श्री महेंद्र भट्ट: जी, सर। यदि मैं करदाता चार्टर की दृष्टि से कहूँ, तो 19 अगस्त, 2020 को विधिक रूप से अधिसूचित इनकम टैक्स ऐक्ट की धारा 119A के तहत इसमें अनेक प्रावधान किए गए हैं, इसलिए मैं कह सकता हूँ कि माननीया वित्त मंत्री जी द्वारा जो यह विधेयक लाया गया है, इसका मैं समर्थन करता हूँ। यह विधेयक देश को विकसित राष्ट्र के रूप में स्थापित करने में सहायक सिद्ध होगा। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now the hon. Minister, Shrimati Nirmala Sitharaman to reply to the discussion.

THE MINISTER OF FINANCE; AND THE MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Mr. Deputy Chairman, Sir, in the July, 2024 Budget, a comprehensive review of the Income Tax Act was mentioned and that announcement is the trigger which has led to reviewing the Income Tax Act, 1961, which, since its passing in 1961, has, over the decades, accumulated a lot of newer features such as the TDS, the MAT, the transfer pricing rules, advance pricing, which has several agreements and several dispute resolution rules. Each of these has served a purpose but has made the law itself very complex. So it was very tough to navigate for an ordinary citizen who wants to file his returns. But the largely dense and complex structure of that Income Tax Act, 1961, presented in various interpretations and several avoidable disputes kept mounting. Not so much for the rate, but for the language of that, we were subject to too many litigations. The density and the complexity of that and the verbose way in which that got written over the decades, with different styles dominating it, made the Act very, very tedious for anyone to use. In fact, many of the provisions of the Act reached the sunset clauses. You were given a tax benefit for up to a certain number of years, and nearer the closure, some of them were not even reviewed. So, the sunset clause existed and at that time more reviews had to happen whether the sunset should continue or you should close it. These kind of things have also made it sound as though, it has become outdated in parts; not the whole thing, but in some parts. Therefore, we needed a new law and, that is why, in July, 2024 Budget, I had announced that we will come with a comprehensive review of the Income Tax Act, 1961, to make it concise, lucid, easy to read and easy to understand. That is the main objective with which we started this. It was the review and the new Income Tax Bill, which is now the subject of our

Contents Page

discussion, were completed in record six months' time and introduced in the Budget Session of February, 2025. We introduced it in this year's Budget Session.

6.00 P.M.

The drafting of the new Bill itself involved 75,000 person hours. That is the extent to which we...

MR. DEPUTY CHAIRMAN: Hon. Minister, just a minute. Hon. Members, it is now 6 p.m. If the House agrees, we will sit beyond 6 p.m. today till the disposal of the Income Tax Bill, 2025 and the Taxation Laws (Amendment) Bill, 2025. Do I have the leave of the House to extend the sitting beyond 6 p.m.?

HON. MEMBERS: Yes, Sir.

MR. DEPUTY CHAIRMAN: Thank you. Hon. Minister, please continue.

SHRIMATI NIRMALA SITHARAMAN: Sir, I must appreciate the CBDT and also the Department of Revenue, which together did drafting of the new Bill, as I said, taking 75,000 man hours with a team of dedicated officers. So, the Income Tax Department worked very earnestly and repeatedly went through for any overlaps or errors in the language and kept itself constantly reviewing and correcting, reiterating and so on. So, before I get into the features of the Bill, and I wouldn't take long to give the data, this is a Bill which is going to be very consequential. In the Income Tax Act, every year, some amendments are made through the Finance Bill. We all pay a lot of attention to these changes— go into the details, what it will mean, what the implication on me is, how many people will end up paying more and how many people will end up paying less, what the other provisions are with which action will be taken on me and so on. All of us are quite aware of that. So, for even one little amendment to the Income Tax Act, there is so much attention given for the Finance Bill during the Budget Session every year. This is consequential act. In that, we are changing the 1961 Act itself and, in a way, removing it and bringing a new Act. We won't remove it in total, because there will still be some cases or some incidents which relate to that period and, therefore, that 1961 Act will continue in some form, only to the limited purpose of attending relevant matters to that period. So, if this is the seriousness with which this country is looking at bringing an assesSee-friendly, taxpayer-friendly Act, replacing the 1961 Act and it is a milestone which this country's financial system will

Contents Page

face, I am shocked that the Opposition doesn't want to participate in it. And, let me tell you, Sir, initially, understanding the importance and the consequential nature of this, the Opposition Parties agreed in the Business Advisory Committee that they will indeed participate in this Bill, in the Lok Sabha and also in the Rajya Sabha, and debate it. And, they were allotted 16 hours of debate in the Lok Sabha and 16 hours of debate in the Rajya Sabha. Most often, the Opposition says, 'Well, you don't want to discuss anything. We are asking for public care, people's interest, public's interest. We want to have *charcha* on this matter.' We agreed for 16 hours of *charcha* -- 16 hours of *charcha* in the Lok Sabha and 16 hours of *charcha* here. Okay, you had some protest! You want to march to the Election Commission! You went! But, you came back; now, you participate. You agreed to give 16 hours time for this discussion. Why have they walked out, Sir, today? And, when we talk about tax and tax related matters, they will say, 'No, you are imposing tax burden on the people.' Let me tell you, even prior to COVID, from 2019 onwards, hon. Prime Minister, Modi*ji,* has given clear instructions, 'COVID or no COVID, we shall not increase the tax burden on people.' Not one paisa has been increased. And, in fact, the new Income Tax Regime, was brought in so that people who still want to enjoy the benefits of some kind of deductions can remain in the Old Regime. But, people who want to be paying less tax with or without deductions, we came up with a user-friendly New Regime. And there, consequentially, every year, we have been reducing both the rate and widening the income slabs. This year, historically, as a big milestone, hon. Prime Minister Modi*ji* said, at least, up to 12 lakhs of income, no tax should be paid by any Indian citizen, which means up to 1 lakh per month's salary, no one will have to pay any tax. The structure was made simple, rates were reduced, rebates were given. So, no tax for up to 12 lakhs income! And further, for others, in a different income bracket, rates were reduced. So, that is the way in which every Budget, we are making it easier for the taxpayer.

Now, the point that I wanted to highlight is this. If there is so much concern, and rightly so, as Opposition parties, they should have the concern for taxpayers that they should not be burdened, the rate was brought down till Rs. 12 lakhs in the Finance Bill of February 2025. Now, as promised in the July Budget 2024, we are simplifying the whole tax law itself, so that compliance will be easy. Even that is a very big step. And for that, when allocation of time also had been made, Opposition is failing its duty in serving the people of India that they do not want to participate in this discussion, neither in the Lok Sabha nor here.

So, having said all this, I want to say, to remove any confusion in the minds of anybody, this Amendment -- bringing in a new law in place of the old 1961 law --

Contents Page

aims at simplifying the language, the lucidity which is required for anyone to understand it, no anomalies or any overlapping language that leads to misinterpretations. So, this aims at only that. There are no new rates being brought in here, no tax issues which are being brought in here. That will come every year as it does in the Finance Bill. This is purely for making the documents simpler.

Sir, today, the Insolvency and Bankruptcy Code, where we are bringing the next generation of IBC, a bigger reform, also has gone to the Select Committee. It was introduced in the Lok Sabha today. And, it has been sent to a Select Committee. Even this Bill, when it was introduced in July, then itself, I did say that wide consultations will be held. This Bill, when it was brought in, was sent to a Select Committee. And, I must thank and put on record my gratitude for the extensive work that the Select Committee, under the Chairmanship of Shri Baijayant Panda, MP from Lok Sabha, and his entire team, which consisted of Members from all parties represented in the Parliament. They all did extensive work, they consulted, they went around the country, they met with experts, domain experts, and tax experts. They met with so many people and took intensive inputs from these people.

So, the Committee consisted of 31 Members, as I said, from across the political spectrum. The Committee held 36 meetings, engaging extensively with Government officials, stakeholders, and experts, and received 334 memoranda, containing a wealth of valuable inputs and suggestions. So, if we did that many number of person-hours, 75,000 person-hours from the department, the Committee had 36 meetings and took 334 memoranda from the public. Now, after all that, the Select Committee, in its Report, which was submitted to the Lok Sabha Speaker, has put forward 566 recommendations. The intensity and the gravity of the work are what I want to highlight before you, hon. Vice-Chairman Sir. Of these 566 recommendations, the Committee itself agreed to the department's view in response. The suggestions came; the department gave its response. The Committee agreed with the department's view on about 370 cases. So, 566 suggestions were given. In 370 cases, the Committee accepted the clauses as were proposed. Further, Sir, not going into too much details, but it is so important that I want to give a few information to you. Redundant provisions were removed. Archaic languages were also removed. We have reduced the number of Sections, which many hon. Members spoke about. The total number of Sections were 819 in the 1961 Act. They have now come down to 536 Sections -- complete cutting down. The number of Chapters was 47 in the 1961 Act. We have cut it down to 23 only. Then, number of words -- many Members spoke about it. About 5.12 lakh words were there in the 1961 Act. It has been now brought down to 2.6 lakh, literally half the size of what it was before. Also, Sir,

Contents Page

because we are talking of 21st Century, people are very used to having a lot of graphs, pictorial depictions, tables and metrics been given to them so that they can easily understand things. So, people have got used to that. Normally, our laws do not have any of these. They go very staid in language, very staid in the way the language is used and only text will follow, text will follow, further text. Whereas we thought, since we are working in this Century, we should have tables to make people understand how the law functions where possible. And, we are also showing through formulations as to how it will function. So, for the first time, in this Act, we have brought 39 new tables and 40 new formulae to replace textual narration. When people See numbers, when they See comparisons, or when they See it laid out in a simpler format, it is easy for them. So we have adopted this novel method in a law, in a Bill which is going to be passed by the Parliament, which normally does not happen. So, the changes are not just merely superficial, they reflect a new simplified approach for tax administration. This, 'Learn a More Focussed Law' is designed to make it easy to read, understand and implement. So, as we are going through this exercise, Sir, the officers of the CBDT are actively engaged in redrafting the rules, the subordinate legislations, with the same objective, of simplifying both the provisions and the associated forms. So, when the law is simple, you are able to read it easily and there is no interpretation problem. But what happens to the assesSee when he gets the form in front of him in the computer? Even that is being simplified. So, as I said, in the Act itself, if everything goes well and if we are able to pass it, -- I am sure there will be Members watching it very keenly -- then, the computer systems which run our income tax will all have to be rebooted for the newer law. But the time is very short. Between now and 1stof April 2026, we need to have all the computers reset for the way in which this Act has been made, subject to the approval of the Parliament. Therefore, if, from 1st April, 2026, we want to effect this, it is greatly appreciated that the Parliament is taking the initiative to pass it well in time so that between the period of September and 31st of March, we will get the systems also cleared. Why do I say that? I say that because not only the computer systems will have to be kept ready for the assesSee to file his own returns, but we are also planning to issue a lot of SOPs and also frequently asked questions to be put up, so that people understand what the changes are. If they go to the domain, they will get from the income tax portal all the details of what it is going to be like. Further, not so much getting into that detail, I just want to reassure that so much thought has gone into making this law and it is not going to be confined to only what the law says. We also want to come up with some kind of an information memorandum, so that people who are dealing with the new Act sometimes can get this thing, because you are so used to the 1961 Act which ran the

Contents Page

country for 50 years, and suddenly you say, 'Where was this? In that Act, it used to be like this. Where is this here now?' For that, a separate information memorandum will also be issued, so that people can refer that and then say, "Oh then, in this Act, it will be here", so that it will be like a guidance material. Even that is being prepared. That is not part of what is being circulated in the Parliament, but I just want to reassure that a lot of thought has gone into this, a lot of hard work has gone into it; more from the point of view of what will the taxpayer think about it, materials have been prepared. So that is about the New Income Tax Act, replacing the 1961 Act, the Income Tax 2025 Act, if passed from the Parliament. So that is about that one Bill.

On the second Bill which you have allowed me to take up simultaneously, I will just say a few words on that. Sir, it is a Taxation Laws (Amendment) Bill, the second one. Normally taxation amendments are done during the Finance Bill, but in some extraordinary situations, we do come up with corrections. There are four things this time which we want to bring in here. We could have waited for the Finance Bill, but because the economy, people, everybody wants to have very quickly a look at how these are developing, we have just done four things. One is giving tax exemption on dividend interest and also long-term capital gains to sovereign wealth funds and pension funds, investing in infrastructure between 1-4-2020 and 31-3-2030, subject to notification. The Public Investment Fund and its largely wholly-owned subsidiaries will be named directly in the Section for exemption. PIF is from Saudi Arabia. So that fund is being given, like the way we have given earlier for other sovereign funds. That is one. Second, 'abatement of all assessments for block periods, in such cases, until block assessment order', which will be a major reform and ease of doing business step. So they can treat the entire block; even if, in-between, one of the years there was a search, they didn't have to have confusion. Then there was this 75,000 rupees deduction, standard deduction offered for the income tax. People had a confusion saying, "Is this available for salaried people? What will happen?" So we have given a clarification there. So it is hardly about three of them. And fourth relate to the unified pension-related things, where there is a confusion on deduction, if there is a parity with NPS and so on. So, for that, we have brought in three points, which will be part of the taxation law, which is here. So above four changes are there. This is a very important line. I want the hon. Members to concentrate on this. The above four changes which are coming through this Tax Amendment are for the Income Tax Act of 1961. We are talking about Income Tax Bill, which is getting replaced because of language and other things and bringing 2025 Bill. But the old and the current prevailing Act, 1961 requires these amendments, but these have also been incorporated in the New Income Tax Bill. This is where I want the attention of the hon.

Contents Page

Members. So these Amendments are coming into the 1961 Act, but these have also been incorporated in the New Income Tax Bill. So we need not worry about the confusion. We have not overlooked any of this.

Sir, before concluding, one or two Members had raised certain points, I just want to answer them. The first one is about a point which Niranjan Reddyji raised. He is not here. He had raised this point that there need to be sufficient safeguards, guardrails for protecting privacy in searches. I want to tell the Member that search provisions have been rationalized in this Bill. These have been done to adequately cover the cases where there could be some technological challenges. However, I want to underline the fact, no new power has been given to the officials through this law. There is no new power assigned to the tax authorities. However, as I said earlier, to allay the apprehensions of the hon. Member and other taxpayers, CBDT will come out with an SOP as to how to deal with the personal information seized during searches, because most often when searches happen and the computers are seized, people get panicky and they do not know what to do with it. So, there will be an SOP issued for the assesSee to know how to deal with search related matter.

The second point that Niranjan Reddyji had made was about some kind of appreciation for the honest taxpayer. We also give certificates to honest regular taxpayers. I hope he has not missed out on that. I just want to inform him about that. The other hon. Member who spoke was Shri Sanjay Kumar Jha, who had raised this issue of computer systems used in search provisions, saying that the definition was too wide. I just want to say that all of us would appreciate that the definition of computer system has to be wide enough. Today, the computer systems are of so many different varieties. Technology is making it wider; technology is changing rapidly. So, by keeping it wider, we are giving an option for the taxpayer also that the computer, the technology that you are using, is also covered under definition. Otherwise, normally what happens is they look at the narrow definition and say, 'you can't touch my computer because this is not defined by you'. So, we have kept that wider. With fast changing technology, most of the data is now stored in sophisticated digital devices. Therefore, for access to such data, there has been some rationalization in the search provisions, particularly where there is cooperation from taxpayers. Sometimes taxpayers don't cooperate. Recently, most of our hon. Members would have read in the newspapers that when they went for doing the search, they completely refused to give access to the computers. They said we don't have the password, and the password according to them is kept in the country from where they have come. So, they are making money in this country and when wrongdoings are suspected and we go to search them, they refuse to give access to

Contents Page

their computers; they refuse to give the password. So, how do you at all do? But you are governed by the law of the land here. Such things happen when technology is actively used in running a business. So, to allay the apprehensions again, CBDT will bring out detailed SOP for handling digital data. With these words, I request that the Bill be returned. Thank you very much.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding consideration of the Income Tax Bill, 2025 to vote. The question is:

"That the Bill to consolidate and amend the law relating to Income-Tax, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 246 were added to the Bill.

MR. DEPUTY CHAIRMAN: In Clause 247, there are 19 Amendments, Amendments (Nos. 1-19) by Dr. John Brittas; not present. Amendments not moved.

Clause 247 was added to the Bill.

Clauses 248-536 and Schedule 1 to Schedule 16 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

"That the Bill be returned."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: I shall now put the motion regarding consideration of the Taxation Laws (Amendment) Bill, 2025, to vote.

Contents Page

The question is:

"That the Bill further to amend the Income-tax Act, 1961 and to amend the Finance Act, 2025, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Shrimati Nirmala Sitharaman to move that the Bill be returned.

SHRIMATI NIRMALA SITHARAMAN: Sir, I move:

" That the Bill be returned."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Hon. Members, the House stands adjourned to meet at 11.00 a.m. on Monday, the 18th August, 2025.

The House then adjourned at twenty seven minutes past six of the clock till eleven of the clock on Monday, the 18th August, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)